

Ref. No.: G0486 / O.A. No. 799/2023/2024

Date: 13/05/2024

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From,

**Chandra Vijay Singh,
District Magistrate,
Sonbhadra.**

To,

**The Registrar,
Hon'ble National Green Tribunal,
Copemicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in**

Sub:- Submission of report in compliance of directions issued by Hon'ble NGT vide order dated 05.03.2024 in O.A. No. 799/2023, Ritisha Gond D/o Gopal Gond Versus Union of India.

Sir,

In Compliance of Hon'ble NGT order dated 05.03.2024 in the matter of O.A. No. 799/2023, Ritisha Gond D/o Gopal Gond Versus Union of India, the report of Joint Committee is being filed herewith.

It is requested that the aforesaid Joint Committee report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Your's faithfully,


13/05/24
(Chandra Vijay Singh)
**District Magistrate
Sonbhadra**

Joint Committee Report

In pursuant to order dated 05.03.2024

passed by

Hon'ble NGT in the matter of

O.A. No. 799/2023

Ritisha Gond D/o Gopal Gond

V/s.

Union of India.

Joint Committee Report in pursuant to order dated 05.03.2024 passed by Hon'ble NGT in the matter of Original Application No. 799/2023 (IA No. 889/2023), Ritisha Gond D/o Gopal Gond Versus Union of India.

1. Hon'ble NGT vide its Order dated 05.03.2024 in the matter of Original Application No. (IA No. 889/2023), Ritisha Gond D/o Gopal Gond versus Union of India, instructed the following:-

"5..... Considering the nature of grievance raised in the application we also form a Joint Committee comprising of the (i) representative of Member Secretary, CPCB (ii) RO, MoEF&CC, (iii) DFO, Sonbhadra, (iv) District Magistrate, Sonbhadra and (v) DGMS, Mines Safety, Varanasi Region. District Magistrate, Sonbhadra will act as the coordinating agency. Joint Committee will collect the information about extent of illegal mining, mining in the forest area, non-compliance of the EC condition and the extent of damage caused by the project proponent to the environment and also suggest the remedial measures.

6. *The Joint Committee will submit the report before the Tribunal at least one week before the next date of hearing.*
7. *List on 15.05.2024. "*

2. For Accordingly, the following members have been nominated by the concerned departments for the said committee:-

- a. Shri Shahdev Kumar Mishra, ADM (F/R), Sonbhadra.
- b. Dr. Pranay Misra, Assistant Inspector General (AIG) of Forest (Central), MoEF & CC, Regional Office, Lucknow.
- c. Shri Kamal Kumar, Scientist "E", Central Pollution Control Board, Regional

Directorate, Lucknow.







d. Shri Rajiv Krishna Kumar, Director, Director General of Mines Safety, Varanasi.

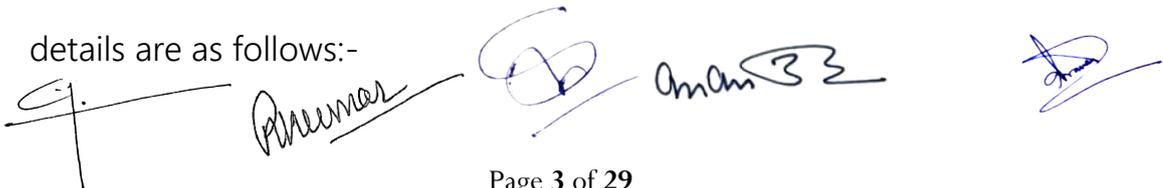
e. Shri Kunj Mohan Verma, Divisional Forest Officer, Sonbhadra.

3. That the following issues were raised by the applicant in his application:-

".....that respondent no. 15 to 20 are carrying out illegal mining outside the approved lease area including the reserve forest. Further, plea is that they are using heavy drilling/blasting machines as well as uncontrolled blasting at Billi Markundi, Pargana Agori, Tehsil- Obra, District- Sonbhadra on Arazi No. 7536Ga, 7536 Gha, 4949Ka, 4949Kha/1, 4478Chha, 4478, 5593Ka, 5593Jha, 7407, 7407Ka, 7407Kha, 4860Ka and 4810 respectively. The allegation of the applicant is that on account of the blasting using gun powder for mining of boulder/dolo-stone, extensive damage is caused to the forest area and that vibration noise, dust /toxic fumes and chemical contamination is affecting the flora and fauna....."

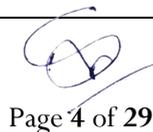
4. The Committee members discussed and decided a date for carrying out field visit. Intimation letter has issued to all concerning department vide letter dated 30.04.2024 (Annexure-1). The joint committee conducted the site visit on dated-06.05.2024 of the concerned Mining Leases for reviewing the factual status of the grievances made by the complainant / applicant.

5. The 07 stone mining leases were found covered within this matter, which details are as follows:-



S.No.	Name of lease holder and Mining lease
1.	<p>Arun Singh Yadav S/o Kripa Shankar Yadav, R/o. GF-1, Signature Square, Shiv Nagar Colony, Obra, Teh. Obra, District-Sonbhadra, U.P.</p> <p>Prop. M/s. Shri Mahadev Enterprises (Dolostone Mining Project), Arazi No. 7536Ga Mi, Area-4.902 Hectare, Vill.-Billi Markundi, Post & Teh.-Obra, District-Sonbhadra.</p>
2.	<p>Arun Singh Yadav S/o Kripa Shankar Yadav, R/o. GF-1, Signature Square, Shiv Nagar Colony, Teh. Obra, District-Sonbhadra, U.P.</p> <p>Prop. M/s. Shri Mahadev Enterprises (Dolostone Mining Project), Arazi No. 4949Kha, Area-5.880 Hectare, Vill.-Billi Markundi, Post & Teh.-Obra, District-Sonbhadra.</p>
3.	<p>Sachin Agrawal S/o Sri Shyam Sundar Agrawal, Resident of House No. 62, Transport Nagar Korba, , H.I.G. 07, Sector 2, Shankar Nagar, Raipur, Chhattisgarh-495677.</p> <p>Prop. M/s Omax Minerals Pvt. Ltd. (Dolostone), Arazi No. 4478Chha, Area-2.20 Hectare, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.</p>
4.	<p>Sri Sanjeev Kumar Sharma S/o Sri Jitendra Sharma, R/o 59, Chakrapur Paper Mill Colony, Near Metro, Nishatganj Mahanagar, Lucknow, Uttar Pradesh-226006.</p> <p>M/s. Baba Khatu Industries, Arazi No.4478 Chha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.</p>
5.	<p>Sri Manish Khushlani S/o Sri Raj Kumar Khushlani, Resident of Jabarpatra, Gali No. 2, New Sarkanda, Moolchandra Complex, Karbala Road, Old Bus Station, District Bilaspur, Chhattisgarh.</p> <p>Prop. M/s. K.D. Resources Pvt. Ltd. (Dolo Stone), Arazi No. 5593Ka (Khand-8) Area-4.230 Hectare, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.</p>







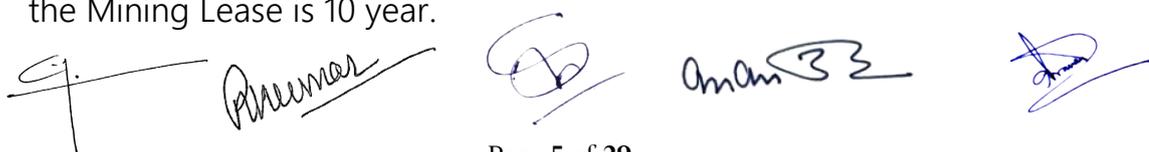
6.	Suresh Chandra Giri S/o of Shri Keshaw Giri, C/o Rajeev Kumar Sharma Resident of Hydrel Colony, Post-Chopan, District-Sonbhadra, Pin 231205. Prop. M/s Shri Suresh Chandra Giri (Dolo Stone), Gata No.-7407 Ka, Area-1.87 Acre, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.
7.	Sakib Khan S/o Shabbir Khan, Resident of Rakshahanwa, District-Ghazipur presently residing at Akash Nagar Chopan, District-Sonbhadra. Prop. M/s Balaji Stone Works, Area-2.526 Acres, Gata No. 4860 Ka and 4810, Vill.-Bili Markundi, Tehsil-Obra, District-Sonbhadra.

6. The joint committee visited to all above 07 mining leases and detail inspection report of each lease wise on the basis of facts found during on field visits as well as available records are as follows:-

6.1. M/s Shri Mahadev Enterprises (Dolo stone Mining Project), Arazi No. 7536 Ga Mi, Area-4.90 Hectare, Vill.-Billi Markundi, Post & Teh.-Obra, District-Sonbhadra.

a) The mining lease is located at Arazi No 7536Ga Mi, Vill.-Billi Markundi, Post & Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 4.90 Hectare as per environment clearance dated 12.09.2022.

b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide identification no. EC22B001UP184723 dated-12.09.2022 (Annxeure-2.1). Sanctioned period of the Mining Lease is 10 year.



- c) The project proponent informed that compliance report of the conditions imposed in EC granted by SEIAA has submitted on each 06 month, but no copy provided at the time of visit.
- d) The Pillar's coordinate of mining lease showing environment clearance are follows:-

Pillars	Latitude (N)	Longitude (E)
A	24°27'58.45"N	83°1'34.90"E
B	24°28'06.34"N	83°1'34.09"E
C	24°28'06.56"N	83°1'40.45"E
D	24°28'02.99"N	83°1'40.66"E
E	24°28'00.95"N	83°1'45.35"E
F	24°27'58.15"N	83°1'37.31"E

- e) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref. no. 167710/U PPCB/Sonebhadra(U PPCBRO)/CTO/both/SONBHADRA/2022 dated-24.11.2022. As per CTO, the production / mining capacity of dolo stone is 156800 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2026.
- f) On the day of visit, no mining work was being found in the lease area.
- g) The proponent has erected some pillars without showing coordinates around lease area for demarcation.
- h) The proponent has established partially fencing around the whole periphery of the lease area.

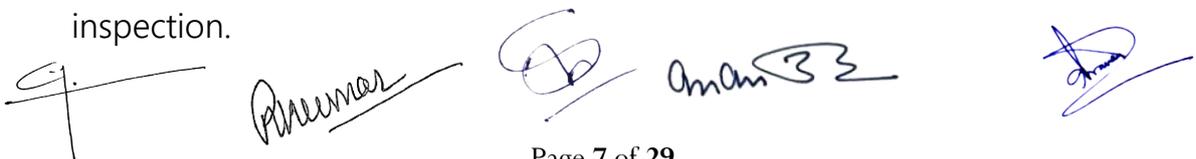








- i) The proponent has not developed windbreak adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to lack of soil. Tree has planted nearby village in rainy season, but proof not provided during visit.
- j) On the day of visit, it observed that there was not being adopted any dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker has used on rent during operation of mining activity. It is not hire due to non-operation of mines.
- k) The proponent has not installed weighing bridge for weighing the amount of excavated materials.
- l) The depth of mining observed beyond permissible limit as per sectioned in environment clearance. However, the representative informed that informed that same area has been given on lease for mining in past also. Recently, the area has re-leased for mining. The depth achieved in previous mining leases was increased by approximately two-three times due to re-leasing of the area many times. Since, the EC issued for previous mining activities shows variable mining depths.
- m) No any Sign of deep-hole drilling & blasting was observed during the inspection.



- n) Deep-hole drilling & blasting permission had not granted from Directorate, Mines and Safety, Varanasi.
- o) Blaster Report, RE-13 and Agreement for blasting were checked & there copies were collected and it was found that no deep-hole drilling and blasting were being done in the mines.
- p) The proponent has obtained permission for use of Heavy Earth Moving Machinery "HEMM" from Directorate, Mines and Safety, Varanasi.
- q) The DFO, Sonbhadra vide their reference no.-2030/Sonbhadra/10/Writ dated 10.05.2024 (Annexure-1.2) has provided following information-
 ".....area of mining lease is located more than 100 meters from the boundary of the reserved forest area shown on the map. There is no forest crime registered against the leaseholder. Due to this lease holder, there has been no damage to flora/fauna."

6.2. M/s Shri Mahadev Enterprises (Dolostone Mining Project), Arazi No. 4949Kha, Area-5.880 Hectare, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 4949Kha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 5.880 Hectare as per environment clearance dated 07.10.2022.
- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide identification no.



EC22B001UP142385 dated-07.10.2022 (Annexure-2.2). Sanctioned period of the Mining Lease is 10 year.

- c) The project proponent informed that compliance report of the conditions imposed in EC granted by SEIAA has submitted on each 06 month, but no copy provided at the time of visit.
- d) The Pillar's coordinate of mining lease showing environment clearance are follows:-

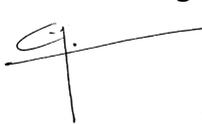
Pillars	Latitude (N)	Longitude (E)
A	24°28'38.56"N	83°0'59.67"E
B	24°28'36.44"N	83°0'59.32"E
C	24°28'33.58"N	83°0'59.62"E
D	24°28'34.69"N	83°0'57.44"E
E	24°28'34.65"N	83°0'56.13"E
F	24°28'31.24"N	83°0'55.96"E
G	24°28'31.27"N	83°0'55.49"E
H	24°28'33.14"N	83°0'54.05"E
I	24°28'34.10"N	83°0'52.36"E
J	24°28'33.05"N	83°0'51.52"E
K	24°28'34.57"N	83°0'49.42"E
L	24°28'37.15"N	83°0'49.79"E
M	24°28'37.32"N	83°0'47.66"E
N	24°28'40.09"N	83°0'47.75"E
O	24°28'39.90"N	83°0'53.02"E
P	24°28'41.49"N	83°0'53.13"E

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Q	24°28'41.46"N	83°0'54.50"E
R	24°28'40.70"N	83°0'55.21"E
S	24°28'40.20"N	83°0'56.00"E
T	24°28'39.44"N	83°0'56.02"E
U	24°28'39.18"N	83°0'57.16"E
V	24°28'38.49"N	83°0'57.20"E

- e) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref. no. 172717/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 dated-12.12.2022. As per CTO, the production/mining capacity of Dolo stone is 188160 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2026.
- f) On the day of visit, no mining work was being found in the lease area.
- g) The proponent has erected some pillars without showing coordinates around lease area for demarcation.
- h) The proponent has established partially fencing around the whole periphery of the lease area.
- i) The proponent has not developed windbreak adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to lack of soil. Tree has planted nearby village in rainy season, but proof not provided during visit.

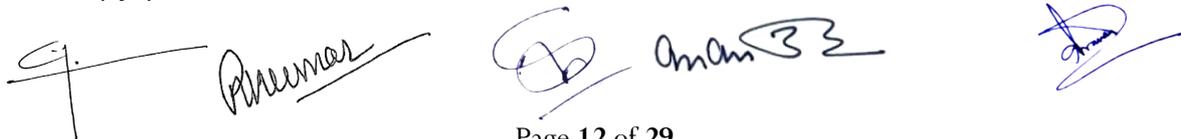
- j) On the day of visit, it observed that there was not being adopted any dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker has used on rent during operation of mining activity. It is not hire due to non-operation of mines.
- k) The proponent has not installed weighing bridge for weighing the amount of excavated materials.
- l) The depth of mining observed beyond permissible limit as per sectioned in environment clearance. However, the representative informed that informed that same area has been given on lease for mining in past also. Recently, the area has re-leased for mining. The depth achieved in previous mining leases was increased by approximately two-three times due to re-leasing of the area many times. Since, the EC issued for previous mining activities shows variable mining depths.
- m) No any Sign of deep-hole drilling & blasting was observed during the inspection.
- n) Deep-hole drilling & blasting permission had not granted from Directorate, Mines and Safety, Varanasi.
- o) Blaster Report, RE-13 and Agreement for blasting were checked & there copies were collected and it was found that no deep-hole drilling and blasting were being done in the mines.



- p) The proponent has obtained permission for use of HEAVY EARTH MOVING MACHINERY "HEMM".
- q) The DFO, Sonbhadra vide their reference no.-2030/Sonbhadra/10/Writ dated 10.05.2024 (Annexure-1.2) has provided following information-
 ".....area of mining lease is located more than 100 meters from the boundary of the reserved forest area shown on the map. There is no forest crime registered against the leaseholder. Due to this lease holder, there has been no damage to flora/fauna."

6.3. M/s Omax Minerals Pvt. Ltd. (Dolo stone), Arazi No. 4478Chha, Area-2.20 Hectare, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 4478Chha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 2.20 Hectare as per environment clearance dated 01.07.2022.
- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide identification no. EC22B001UP189507 dated-01.07.2022 (Annexure-2.3). Sanctioned period of the Mining Lease is 20 year.
- c) The project proponent informed that compliance report of the conditions imposed in EC granted by SEIAA has submitted on each 06 month, but no copy provided at the time of visit.



d) The Pillar's coordinate of mining lease showing environment clearance are follows:-

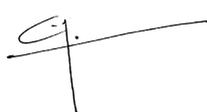
Pillars	Latitude (N)	Longitude (E)
A	24°28'23.62"N	83°1'18.47"E
B	24°28'22.01"N	83°1'18.56"E
C	24°28'20.11"N	83°1'21.13"E
D	24°28'17.10"N	83°1'21.03"E
E	24°28'18.54"N	83°1'13.93"E
F	24°28'19.80"N	83° 1'14.54"E
G	24°28'20.44"N	83°1'15.62"E
H	24°28'21.94"N	83°1'16.37"E
I	24°28'22.40"N	83°1'17.64"E
J	24°28'23.65"N	83°1'17.73"E

e) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref.no. 163904/U PPCB/Sonebhadra(U PPCBRO)/CTO/both/SONBHADRA/2022 dated-27.09.2022. As per CTO, the production/mining capacity of dolo stone is 70400 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2026.

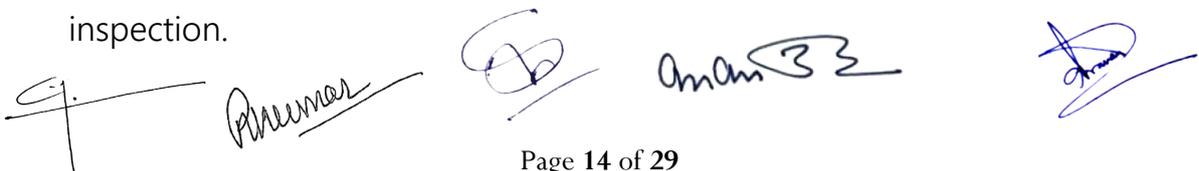
f) On the day of visit, no mining work was being found in the lease area.

g) The proponent has erected some pillars without showing coordinates around lease area for demarcation.

h) The proponent has established partially fencing around the whole periphery of the lease area.

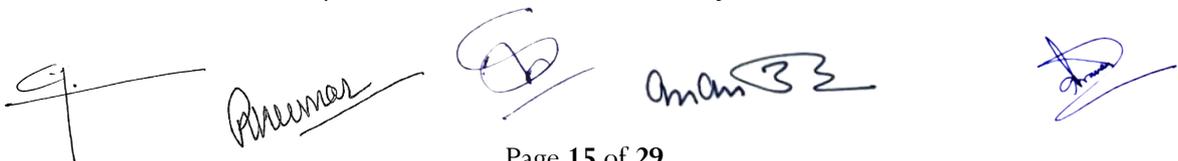
- i) The proponent has not developed windbreak adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to lack of soil. Tree has planted nearby village in rainy season, but proof not provided during visit.
- j) On the day of visit, it observed that there was not being adopted any dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker has used on rent during operation of mining activity. It is not hire due to non-operation of mines.
- k) The proponent has not installed weighing bridge for weighing the amount of excavated materials.
- l) The depth of mining observed beyond permissible limit as per sectioned in environment clearance. However, the representative informed that informed that same area has been given on lease for mining in past also. Recently, the area has re-leased for mining. The depth achieved in previous mining leases was increased by approximately two-three times due to re-leasing of the area many times. Since, the EC issued for previous mining activities shows variable mining depths.
- m) No any Sign of deep-hole drilling & blasting was observed during the inspection.



- n) Deep-hole drilling & blasting permission had not granted from Directorate, Mines and Safety, Varanasi.
- o) Blaster Report, RE-13 and Agreement for blasting were checked & there copies were collected and it was found that no deep-hole drilling and blasting were being done in the mines.
- p) The proponent has obtained permission for use of HEAVY EARTH MOVING MACHINERY "HEMM".
- q) The DFO, Sonbhadra vide their reference no.-2030/ Sonbhadra/10/Writ dated 10.05.2024 (Annexure-1.2) has provided following information-
".....area of mining lease is located more than 100 meters from the boundary of the reserved forest area shown on the map. There is no forest crime registered against the leaseholder. Due to this lease holder, there has been no damage to flora/fauna."

6.4. M/s. Baba Khatu Industries, Arazi No.4478 Chha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 4478Chha, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 1.80 Hectare as per environment clearance dated 01.07.2022.
- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide identification no.



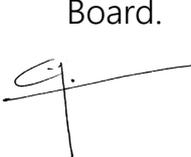
EC22B001UP123805 dated-01.07.2022 (Annexure-2.4). Sanctioned period of the Mining Lease is 20 year.

- c) The project proponent informed that compliance report of the conditions imposed in EC granted by SEIAA has submitted on each 06 month, but no copy provided at the time of visit.
- d) The Pillar's coordinate of mining lease showing environment clearance are follows:-

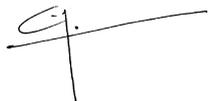
Pillars	Latitude (N)	Longitude (E)
A	24°28'25.03"N	83°1'13.16"E
B	24°28'24.84"N	83°1'14.84"E
C	24°28'23.28"N	83°1'14.84 "E
D	24°28'23.23"N	83°1'17.68"E
E	24°28'22.44"N	83°1'17.64"E
F	24°28'21.97"N	83°1'16.35"E
G	24°28'20.48"N	83°1'15.60"E
H	24°28'19.86"N	83°1'14.55"E
I	24°28'18.53"N	83° 1'13.93"E
J	24°28'19.92"N	83°1'10.93"E
K	24°28'20.73"N	83°1'10.96"E
L	24°28'20.28"N	83°1'12.76"E
M	24°28'21.46"N	83°1'13.18"E
N	24°28'22.27"N	83°1'11.08"E

- e) The proponent has not obtained valid CTO from the U.P. Pollution Control

Board.

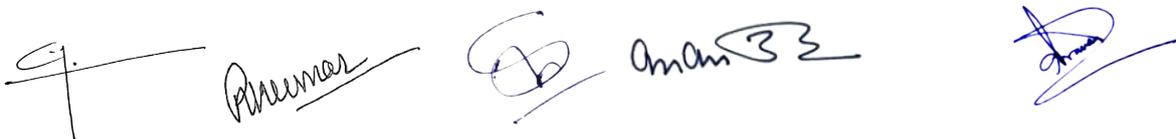
    

- f) On the day of visit, no mining work was being found in the lease area.
- g) The proponent has erected some pillars without showing coordinates around lease area for demarcation.
- h) The proponent has established partially fencing around the whole periphery of the lease area.
- i) The proponent has not developed windbreak adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to lack of soil. Tree has planted nearby village in rainy season, but no proof was provided during visit.
- j) On the day of visit, it observed that there was not being adopted any dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker has used on rent during operation of mining activity. It is not hire due to non-operation of mines.
- k) The proponent has not installed weighing bridge for weighing the amount of excavated materials.
- l) The depth of mining observed beyond permissible limit as per sectioned in environment clearance. However, the representative informed that informed that same area has been given on lease for mining in past also. Recently, the area has re-leased for mining. The depth achieved in previous mining leases



was increased by approximately two-three times due to re-leasing of the area many times. Since, the EC issued for previous mining activities shows variable mining depths.

- m) No any Sign of deep-hole drilling & blasting was observed during the inspection.
- n) Deep-hole drilling & blasting permission had not granted from Directorate, Mines and Safety, Varanasi.
- o) Blaster Report, RE-13 and Agreement for blasting were checked & there copies were collected and it was found that no deep-hole drilling and blasting were being done in the mines.
- p) The proponent has obtained permission for use of HEAVY EARTH MOVING MACHINERY "HEMM". However, the mines was inspected earlier by DGMS, Varanasi as a routine inspection and accordingly action taken report is attached herewith (Annexure-1.1).
- q) The DFO, Sonbhadra vide their reference no.-2030/Sonbhadra/10/Writ dated 10.05.2024 (Annexure-1.2) has provided following information-
- ".....area of mining lease is located more than 100 meters from the boundary of the reserved forest area shown on the map. There is no forest crime registered against the leaseholder. Due to this lease holder, there has been no damage to flora/fauna."



6.5. M/s. K.D. Resources Pvt. Ltd. (Dolo Stone), Arazi No. 5593Ka (Khand-8), Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 5593Ka (Khand-8), Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 4.230 Hectare as per environment clearance dated 01.07.2022.
- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide identification no. EC22B00164590 dated-01.07.2022 (Annexure-2.5). Sanctioned period of the Mining Lease is 20 year.
- c) The project proponent informed that compliance report of the conditions imposed in EC granted by SEIAA has submitted on each 06 month, but no copy provided at the time of visit.
- d) The Pillar's coordinate of mining lease showing environment clearance are follows:-

Pillars	Latitude (N)	Longitude (E)
A	24°29'14.46"N	83°00'11.61"E
B	24°29'21.51"N	83°00'09.89"E
C	24°29'21.06"N	83°00'13.23"E
D	24°29'19.83"N	83°00'12.98"E
E	24°29'19.40"N	83°00'14.86"E
F	24°29'19.96"N	83°00'15.08"E
G	24°29'19.34"N	83°00'19.31"E
H	24°29'13.31"N	83°00'17.69"E

- e) The proponent has obtained CTO from the U.P. Pollution Control Board vide

ref.no.163907/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

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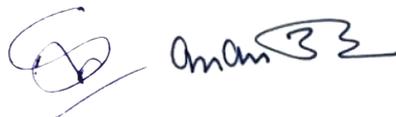
dated-27.09.2022. As per CTO, the production/mining capacity of Dolo stone is 135360 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2026.

- f) On the day of visit, it was observe that the removal of Over Burden i.e. Top soil layer of mining lease area was under progress. Further, No mining of Dolo-Stone work was being found in the lease area.
- g) The proponent has erected some pillars without showing coordinates around lease area for demarcation.
- h) The proponent has established partially fencing around the whole periphery of the lease area.
- i) The proponent has not developed windbreak adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to lack of soil. Tree has planted nearby village in rainy season, but no proof was provided during visit.
- j) On the day of visit, it observed that there was not being adopted any dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker has used on rent during operation of mining activity. It is not hire due to non-operation of mines.



- k) The proponent has not installed weighing bridge for weighing the amount of excavated materials.
- l) During site visit, the top layer of soil at one place of Mining leases is being removed, then after soil will be filled into the pit resultant from previous mining.
- m) No any Sign of deep-hole drilling & blasting was observed during the inspection.
- n) Deep-hole drilling & blasting permission had not granted from Directorate, Mines and Safety, Varanasi.
- o) Blaster Report, RE-13 and Agreement for blasting were checked & there copies were collected and it was found that no deep-hole drilling and blasting were being done in the mines.
- p) The proponent has obtained permission for use of HEAVY EARTH MOVING MACHINERY "HEMM".
- q) The DFO, Sonbhadra vide their reference no.-2030/ Sonbhadra/10/Writ dated 10.05.2024 (Annexure-1.2) has provided following information-

".....area of mining lease is located more than 100 meters from the boundary of the reserved forest area shown on the map. There is no forest crime registered against the leaseholder. Due to this lease holder, there has been no damage to flora/fauna."

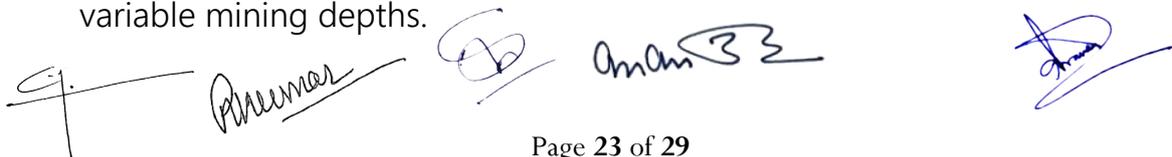


6.6. M/s Shri Suresh Chandra Giri (Dolo Stone), Gata No.-7407 Ka, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 7407 Ka, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 1.87 Acres as per environment clearance dated 10.11.2014.
- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide letter no. 1756/Parya/SEAC/2146/JDCA(S)/2014 dated-10.11.2014 (Annexure-2.6).
- c) The project proponent informed that compliance report of the conditions imposed in EC granted by SEIAA has submitted on each 06 month, but no copy provided at the time of visit.
- d) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref. no.148298/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/2022 CTO Air & vide ref. no. 148300/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2022 CTO water dated-11.02.2022. As per CTO, the production/mining capacity of Dolo stone is 4000 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2026.
- e) On the day of visit, no mining work was being found in the lease area.
- f) The proponent has erected some pillars without showing coordinates around lease area for demarcation.



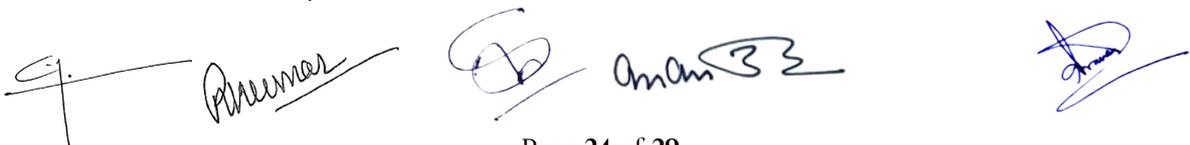
- g) The proponent has established partially fencing around the whole periphery of the lease area.
- h) The proponent has not developed windbreak adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to lack of soil. Tree has planted nearby village in rainy season, but no proof was provided during visit.
- i) On the day of visit, it observed that there was not being adopted any dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker has used on rent during operation of mining activity. It is not hire due to non-operation of mines.
- j) The proponent has not installed weighing bridge for weighing the amount of excavated materials.
- k) The depth of mining observed beyond permissible limit as per sectioned in environment clearance. However, the representative informed that informed that same area has been given on lease for mining in past also. Recently, the area has re-leased for mining. The depth achieved in previous mining leases was increased by approximately two-three times due to re-leasing of the area many times. Since, the EC issued for previous mining activities shows variable mining depths.

The block contains several handwritten signatures and initials in blue ink. From left to right, there is a signature that appears to be 'G.', followed by a signature that looks like 'Anurag', then a circular stamp or signature, followed by the initials 'Amam 33', and finally a signature that appears to be 'Anurag'.

- l) No any Sign of deep-hole drilling & blasting was observed during the inspection.
- m) Deep-hole drilling & blasting permission had not granted from Directorate, Mines and Safety, Varanasi.
- n) Blaster Report, RE-13 and Agreement for blasting were checked & there copies were collected and it was found that no deep-hole drilling and blasting were being done in the mines.
- o) The proponent has not obtained permission for use of HEAVY EARTH MOVING MACHINERY "HEMM" from Directorate, Mines and Safety, Varanasi.
- p) The DFO, Sonbhadra vide their reference no.-2030/Sonbhadra/10/Writ dated 10.05.2024 (Annexure-1.2) has provided following information-
- ".....area of mining lease is located more than 100 meters from the boundary of the reserved forest area shown on the map. There is no forest crime registered against the leaseholder. Due to this lease holder, there has been no damage to flora/fauna."

6.7. M/s Balaji Stone Works, Gata No. 4860 Ka and 4810, Vill.-Bili Markundi, Tehsil-Obra, District-Sonbhadra.

- a) The mining lease is located at Arazi No. 4860 Ka and 4810, Vill.-Billi Markundi, Teh.-Obra, District-Sonbhadra and sanctioned lease area of the mining lease is 2.56 Acres as per environment clearance dated 18.05.2016.



- b) The proponent has obtained environment clearance from District Level Environmental Impact Assessment Authority (DEIAA) vide letter no. 19/Parya/DEIAA/SBR/2016 dated-18.05.2016 (Annexure-2.7).
- c) The Pillar's coordinate of mining lease, as per Letter dated 16.09.2020 of Mining Department (Annexure No. 2.7.1) are follows:-

Pillars	Latitude (N)	Longitude (E)
A	24°28'25.93"N	83°00'23.89"E
B	24°28'28.39"N	83°00'24.42"E
C'	24°28'28.14"N	83°00'26.61"E
C	24°28'28.11"N	83°00'28.24"E
D	24°28'24.60"N	83°00'27.44"E
E	24°28'24.36"N	83°00'26.00"E
F	24°28'25.39"N	83°00'25.14"E

- d) The project proponent informed that compliance report of the conditions imposed in EC granted by DEIAA has submitted on each 06 month, but no copy provided at the time of visit.
- e) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref.no.118847/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/2021 CTO Air & vide ref.no. 118848/UPPCB/Sonebhadra(UPPCBRO) /CTO/water/SONBHADRA/2022 CTO water dated-23.04.2021. As per CTO, the production /mining capacity of dolo stone is 20000 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2025.
- f) On the day of visit, no mining work was being found in the lease area.

- g) The proponent has erected some pillars without showing coordinates around lease area for demarcation.
- h) The proponent has established partially fencing around the whole periphery of the lease area.
- i) The proponent has not developed windbreak adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to lack of soil. Tree has planted nearby village in rainy season, but no proof was provided during visit.
- j) On the day of visit, it observed that there was not being adopted any dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker has used on rent during operation of mining activity. It is not hire due to non-operation of mines.
- k) The proponent has not installed weighing bridge for weighing the amount of excavated materials.
- l) The depth of mining observed beyond permissible limit as per sectioned in environment clearance. However, the representative informed that informed that same area has been given on lease for mining in past also. Recently, the area has re-leased for mining. The depth achieved in previous mining leases was increased by approximately two-three times due to re-leasing of the



area many times. Since, the EC issued for previous mining activities shows variable mining depths.

- m) No any Sign of deep-hole drilling & blasting was observed during the inspection.
- n) Deep-hole drilling & blasting permission had not granted from Directorate, Mines and Safety, Varanasi.
- o) Blaster Report, RE-13 and Agreement for blasting were checked & there copies were collected and it was found that no deep-hole drilling and blasting were being done in the mines.
- p) The proponent has obtained permission for use of HEAVY EARTH MOVING MACHINERY "HEMM". However, the mines was inspected earlier by DGMS, Varanasi as a routine inspection and accordingly action taken report is attached herewith (Annexure-1.1).
- q) The DFO, Sonbhadra vide their reference no.-2030/ Sonbhadra/10/Writ dated 10.05.2024 (Annexure-1.2) has provided following information-
- ".....area of mining lease is located more than 100 meters from the boundary of the reserved forest area shown on the map. There is no forest crime registered against the leaseholder. Due to this lease holder, there has been no damage to flora/fauna."



Another Observation:

- I. The committee observed that till date no such mines have been reclaimed ecologically in the area and there is no mine reclamation plan in such small mines in future also.
- II. As per information provided by DFO, Sonbhadra vide letter dated- 10.05.2024, the above lease holders have not excavated minerals from forest land.

Suggestions / Remedial measures:-

- a) All project proponents must be ensuring that all pillars should erect to demarcate the boundary and it should periodically reviewed by mines department.
- b) All project proponents must erected display board showing mining detail.
- c) Water sprinkler mounted tanks should have deployed by the project proponent on regular interval and daily basis to avoid the fugitive emissions on haul road.
- d) There is no clear-cut limit on the depth of mining because the lease area is repeatedly lease. Therefore, the committee suggest that a maximum depth should be technically formulated at which mining should be allowed and area should be reclaimed when such depth is reached.
- e) M/s Baba Khatu Industries, Arazi No.4478 Chha, Vill.-Billi Markundi, Teh.-Obra and District-Sonbhadra should operate mining lease after obtaining valid CTO from SPCB. If failed, UPPCB shall initiate action as per law.
- f) M/s K.D. Resources Pvt. Ltd. (Dolo Stone), Arazi No. 5593Ka (Khand-8) Area-4.230 Hectare, Vill.-Billi Markundi, Teh.-Obra and District-Sonbhadra must be take action to avoid the water contaminations, which were stored in the pits. Mines water must be used as per mining plan and compliance report shall submit within 01 month.

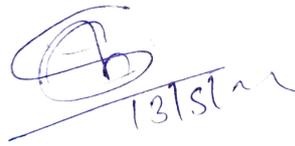
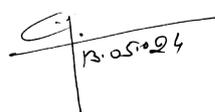

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- g) The mine reclamation should be made mandatory. A proper reclamation plan with corresponding budget must be earmarked for that and best possible ecological reclamation must be ensured. It is the advice of the Joint Committee that a part of EC penalty collected in case of illegal mining should be exclusively used for reclamation.
- h) The concern department must ensure the strict compliance of EC conditions and the concern departments must periodically monitor and ensure strict compliance of the EC & CTO issued.

The above Joint Committee report may be file for kind information and consideration of this Committee.

Name of the Committee members		Signature
1.	Dr. Pranay Misra, Assistant Inspector General (AIG) of Forest (Central), MoEF & CC, Regional Office, Lucknow.	 13/5/24
2.	Shri Kamal Kumar, Scientist-"E", CPCB, Regional Directorate, Lucknow.	 13/5/24
3.	Shri Sahdeo Kumar Mishra ADM (F/R), Sonbhadra.	 13/5/24
4.	Shri Rajiv Krishna Kumar, Director, DGMS, Varanashi.	 13/05/24
5.	Shri Kunj Bihari Verma DFO, Sonbhadra.	 13.05.24
Dated: 13.05.2024		



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0419/O.A. N0. 799/2023/2024

दिनांक:-

Date: 30.04.2024

सेवा में,

1. श्री कमल कुमार,
वैज्ञानिक "ई"
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय,
लखनऊ।
2. श्री (डॉ०) प्रणय मिश्रा,
सहायक निरीक्षक सामान्य,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
क्षेत्रीय कार्यालय, लखनऊ

विषय:- मा० राष्ट्रीय हरित अधिकरण में दायर ओ०ए० संख्या-799/2023 "रितिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक-05.03.2024 के अनुपालन में संयुक्त समिति के क्षेत्रीय भ्रमण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। उपरिसंदर्भित प्रकरण में आच्छादित खनन परियोजनाओं की स्थलीय निरीक्षण हेतु अधोहस्ताक्षरी की दूरभाष पर हुई वार्ता के अनुक्रम में दिनांक-06.05.2024 को स्थलीय निरीक्षण होना प्रस्तावित है।

अतः आपसे अनुरोध है कि उपरोक्त प्रस्तावित स्थलीय जाँच में संयुक्त समिति के साथ प्रतिभाग करना चाहें।

भवदीय,


(यू०के० गुप्ता)
क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।प्रतिलिपि:-

1. अपर जिलाधिकारी (वि०/रा०) महोदय, सोनभद्र को सादर सूचनार्थ।
2. प्रभागीय वनाधिकारी, सोनभद्र को इस आशय के साथ प्रेषित कि मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या-799/2023 "रितिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" के अनुपालन में समिति के साथ प्रतिभाग करने के अनुरोध हेतु।
3. खान सुरक्षा महानिदेशालय, वाराणसी क्षेत्र को इस आशय के साथ प्रेषित कि मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या-799/2023 "रितिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" के अनुपालन में समिति के साथ प्रतिभाग करने के अनुरोध हेतु।
4. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।


क्षेत्रीय अधिकारी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2 639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश 221002

संख्या: S 29025/वा०क्षे०(उ०अ०)/OA No.-799/2024/1314

वाराणसी दिनांक 0.05.2024

पेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र
कार्यालय: मकान सं०-162, उत्तर मोहाल (निकट चण्डी होटल),
राबर्टसगंज, सोनभद्र - 231216 (उ० प्र०)।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-799/2023 "ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ" में पारित आदेश दिनांक -05.03.2024 के अनुपालन हेतु संयुक्त समिति को वाँछित सूचनायें उपलब्ध कराये जाने के संबंध में।
महोदय,

कृपया उपरोक्त विषय पर आपके दिनांक 08.05.2024 के संदर्भ संख्या G0466/OA No.-799/2024 को संदर्भित करें।

आपके द्वारा पत्र में संदर्भित 7 खदानों से संबंधित माँगी गयी बिन्दुवार सूचनायें निम्नलिखित हैं:-

1. उपरोक्त खदानों (पत्र में उल्लेखित) को ब्लास्टिंग हेतु जारी अनुमति सम्बन्धी अभिलेख।

जवाब: घात्विक खान विनियम, 1961 के तहत खान सुरक्षा महानिदेशालय द्वारा डीप होल ब्लास्टिंग अथवा कन्ट्रोल ब्लास्टिंग करने की विशेष परिस्थितियों में ही अनुमति देने का प्रावधान है। उपरोक्त के अलावा खदान में अन्य ब्लास्टिंग हेतु इस निदेशालय द्वारा अनुमति देने का प्रावधान नहीं है। इस निदेशालय द्वारा पत्र में उल्लेखित 7 खदानों में डीप होल ब्लास्टिंग अथवा कन्ट्रोल ब्लास्टिंग करने की अनुमति नहीं दी गयी है।

2. उपरोक्त खदानों (पत्र में उल्लेखित) द्वारा ब्लास्टिंग हेतु उपयुक्त मैटेरियल तथा निर्धारित मैटेरियल सम्बन्धी सूचना।

जवाब: खदानों में ब्लास्टिंग हेतु उपयुक्त मैटेरियल के संबंध में अवगत कराना है कि घात्विक खान विनियम, 1961 के विनियम 155 के अनुसार explosive का उपयोग Cartridge Form में किये जाने का प्रावधान है। दिनांक 06.05.2024 को संयुक्त समिति द्वारा पत्र में उल्लेखित 7 खदानों के निरीक्षण के दौरान उपलब्ध रिकार्ड/रजिस्टर के जाँच करने पर पाया गया कि खदानों में विस्फोटक का उपयोग Cartridge Form में ही किया जा रहा है।

निर्धारित मैटेरियल के संबंध में कहना है कि किसी भी खदान में कन्ट्रोल ब्लास्टिंग का अनुमति में निर्धारित मैटेरियल का उल्लेख रहता है। इस निदेशालय द्वारा पत्र में उल्लेखित 7 खदानों में वर्तमान तक कन्ट्रोल ब्लास्टिंग करने की कोई अनुमति प्रदान नहीं की गयी है।

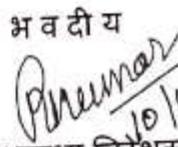
3. उपरोक्त खदानों (पत्र में उल्लेखित) से प्राप्त ब्लास्ट वाइब्रेशन स्टडी रिपोर्ट यदि कोई हो।

जवाब: पत्र में उल्लेखित 7 खदानों का ब्लास्ट वाइब्रेशन स्टडी रिपोर्ट इस निदेशालय में उपलब्ध नहीं है।

4. उपरोक्त खदानों (पत्र में उल्लेखित) के विरुद्ध अप्रैल 01, 2023 से दिसम्बर, 2023 के मध्य की अवधि में निर्धारित मानक से अधिक ब्लास्टिंग किये जाने के परिप्रेक्ष्य में खदानों के विरुद्ध कृत कार्यवाही सम्बन्धित आख्या।

जवाब: इस संबंध में कोई जानकारी इस निदेशालय में उपलब्ध नहीं है।

पत्र आपके सूचनार्थ हेतु कृपया प्रेषित है।

भवदीय

 खान सुरक्षा निदेशक
 वाराणसी क्षेत्र, वाराणसी
 10/05/24

Observation of inspection made by DGMS, Varanasi Region along with Joint Committee on 06.05.2024 in the matter of O.A. No. 799/2023 Ritisha Gond D/o Gopal Gond Versus Union of India dated 23.04.2024 are as follows:

Names of the mines inspected:

1. Billi Markundi Stone Mine, Araj No. 7407ka, Area-1.87acres (New Area-0.40 acres), Owner-Shri Suresh Chandra Giri
2. Billi Markundi Stone Mine, Araj No. 4860ka, 4810, Area-2.56 acres, Owner- M/s. Balaji Stone Works, Partner- Shri Saquib, S/o. Late Shabbir Khan
3. Billi Markundi Stone Mine, Araj No. 5593 Ka (Khand-8), Area-4.230 Hectare, Owner- M/s K.D. Resources Pvt. Ltd., Director- Shri Manish Khushlani
4. Billi Markundi Stone Mine, Araj No. 4478 Chha, Area-2.200 Hectare, Owner- M/s Omax Minerals Pvt. Ltd., Director-Shri Sachin Agarwal
5. Billi Markundi Stone Mine, Araj No. 7536 Ga Mi., Area-4.900 Hectare, Owner- M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav
6. Billi Markundi Stone Mine, Araj No. 4949 Kha, Area-5.880 Hectare, Owner- M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav
7. Billi Markundi Stone Mine, Araj No. 4478 Chha, Area-1.800 Hectare, M/s Baba Khatu Industries, Partner-Shri Rajeev Kumar Sharma, Shri Sankatha Prasad, Shri Santosh Kumar Rai, Smt. Geeta Devi & Smt. Shabina Praveen

Observations:

- a) On the day of Inspection no work was being done in the mines.
- b) No Sign of deep hole drilling & blasting was observed during the inspection.
- c) No deep hole drilling & blasting permission were granted from this Directorate.
- d) Blaster Report, RE-13 and Agreement for blasting were Checked & there copies were collected and it was found that no deep hole drilling and blasting were being done in the mines.
- e) Permission for use of HEMM was obtained by this Directorate except one mine Billi Markundi Stone Mine, Araj No. 7407ka, Area-1.87acres (New Area-0.40 acres), Owner-Shri Suresh Chandra Giri.

Recommendation

1. Adequate Water Spraying shall be done to prevent air borne dust in the mine during movement of vehicle.
2. Surface features not belonging to the owner of the above mentioned mines were existing within 300m danger zone of blasting.

"No blasting shall be carried out in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m of any permanent surface structure not belonging to the owner."

However, the above mines were inspected by this Directorate earlier as a routine inspection and the action taken are attached as **Annexure-A.**

I. No.	Name of Mine, Owner & its Location/Area	Date of Submission of Notice of opening	Status of Appointment/ Authorisation of Manager	Status of permissions granted		Action Taken Report (ATR)	Remarks
				Use of HEMM* without deep hole blasting	Use of HEMM* with deep hole blasting		
1	Billi Markundi Stone Mine, Araj No. 7407ka, Area-1.87acres (New Area-0.40 acres), Owner-Shri Suresh Chandra Giri	03.01.2016	Shri Jai Prakash Keshari, Mine Foreman, Authorization letter issued on 07.05.2024	NO	Not applied by the management for permission	<p>The Prohibitory Order imposed in the mine under section 22(3) of Mines Act, 1952 is imposed vide Directorate letter no. S 29013/ बा०क्षे० (उ०अ०)/S-130/2022/सोनभद्र/354, dated 22.03.2022</p> <p><u>Serious Contraventions :-</u></p> <p>Regulation 106(2)(a):On the northern and southern sides of the quarry, the sides were made vertical of height about 15 m and 8.5 m respectively without forming proper benches. The side on the western and eastern direction was also almost vertical of height about 67 m and 37 m respectively without forming benches. The height of any bench shall not exceed 6 metres and the breadth thereof shall not be less than the height.</p> <p>Regulation 106(2)(b): Mine was being worked with use of Heavy Earth Moving Machineries (excavators/backhoe, etc.) without obtaining permission from this Directorate. Use of Heavy Earth Moving Machineries in the mine shall be immediately stopped.</p> <p>Regulation 181: Few workers engaged for drilling were found standing on narrow ledges of the high wall without taking any protection. Ropes were found hanged from top of the benches running down the sides indicating that the workers used to climb down/up to/from the ledges using such ropes, which is very unsafe. This practice shall be immediately stopped.</p> <p>Violation letter issued vide Directorate letter no. S29013/बा०क्षे० (उ०अ०)/S-130/2022/सोनभद्र /361, dated 22.03.2022</p> <p><u>Contraventions:-</u></p> <p>Regulation 5: Annual return of the mine for the year 2021 was not found submitted by the mine management to this Directorate.</p> <p>Regulation 111(2):A barrier of not less than 7.5 m was not found being left against the boundary of the mine. Adequate numbers of boundary pillars were also not found fixed on the ground to ensure the same.</p>	

						<p>Regulation 115(5): Workers were found standing near the top edges of excavation of the opencast workings, which was not kept securely fenced to prevent any person from falling therein.</p> <p>Regulation 106 read with 181: The haul road leading to opencast workings on the northern and western side of the mine was steeper than 1 in 16. Parapet wall or berm of adequate size and strength was not found provided along the edges of haul road to prevent any uncontrolled vehicle from moving off the road.</p> <p>Regulation 124(1): Lot of dust was found being produced during loading and transport of stone, but no arrangement was made for minimising the emission or suppression of the dust.</p> <p>Rule 29B of Mines Rules, 1955: Persons employed in the mine were not medically examined prior to their employment.</p> <p>Rule 45 of Mines Rules, 1955: First aid kit was not carried by the supervisory officials while on duty.</p>	
2	Billi Markundi Stone Mine, Araji No. 4860ka, 4810, Area-2.56 acres, Owner- M/s. Balaji Stone Works , Partner- Shri Saquib, S/o. Late Shabbir Kha	27.06.2016	Shri Gulam Mustafa Ansari, Mine Foreman, Authorisation issued on 13.12.2023	YES, 515779/NZ/Va ranasi Region/Perm/2 022/251360, Varanasi, Date: 26/12/2022	Not applied by the management for permission	<p>The Prohibitory Order imposed in the mine under section 22(3) of Mines Act, 1952 is imposed vide Directorate letter no. S 29013/वा०क्षे० (उ०अ०)/147/2022/सोनभद्र/1369, dated 17.08.2022</p> <p><u>Serious Contraventions :-</u></p> <p>Regulation 106(2)(a): The opencast quarry of the mine was made about 46 m deep without proper benching. The heights of southern and western sides of the pit were about 45 m and 18 m respectively without forming any bench and each of the northern and eastern sides of the pit were kept divided into two benches of height about 26 m & 20 m and about 31 m & 14 m respectively in descending order, as against the maximum permissible bench height of 6 m.</p> <p>Regulation 106 and 181 read with DGMS (Tech.) Circular No. 9/2008: The western side haul road leading to the bottom of the mine was narrow and at higher elevation compared to base level, however, it was not provided with berm near edges on both sides.</p> <p>Regulation 164 (1B) of MMR, 1961: A 132 KV HT Line not belonging to the owner was situated close to the mine and within the danger zone of 300 m.</p> <p>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not</p>	

						<p>belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or</p> <p>if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m of such HT lines or any other permanent surface structures.</p> <p>Regulation 106(2)(b): No permission was obtained for using heavy earth moving machinery in the mine, however, impressions of using backhoe/excavator were visible at some places on the sides of benches. No heavy earth moving machinery shall be used in the mine without obtaining permission.</p> <p><u>Partially Order Vacated by this Directorate vide Directorate letter no. S29013/वा०क्षे०(उ०अं०)/147/2024/सोनभद्र/311, dated 26.02.2024</u></p> <p>Violation letter issued vide Directorate letter no. S 29013/वा०क्षे०(उ०अं०)/147/2022/सोनभद्र /1376, dated 17.08.2022</p> <p><u>Contraventions:-</u></p> <p>Rule 29B of the Mines Rules 1955: Initial/periodical medical examination of the persons employed in the mine was done.</p>	
3	Billi Markundi Stone Mine, Araj No. 5593 Ka (Khand-8), Area-4.230 Hectare, Owner- M/s K.D. Resources Pvt. Ltd., Director-Shri Manish Khushlani	04.08.2022	Shri Rajeev Kumar, First Class Manager	YES, 5111344/NZ/V aranasi Region/Perm/2 024/264194, Varanasi, Date: 04/04/2024	Not applied by the management for permission	<p>The Prohibitory Order imposed in the mine under section 22(3) of Mines Act, 1952 is imposed vide Directorate letter no. S 29013/वा०क्षे०(उ०अं०)/202/2024/सोनभद्र/621, dated 12.03.2024</p> <p><u>Serious Contraventions :-</u></p> <p>Reg.106(2)(a)&(3) of MMR, 1961: The north side was developed with a single bench of height of about 60m by the previous lease holder which is more than the stipulated height of 6m.</p>	

					<p>Reg. 106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and trucks/tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>Reg. 115(2) of MMR, 1961: No fencing was found provided around the sump to prevent any person from entering or falling therein.</p> <p>Reg. 115(5)(a) of MMR, 1961: The approaches to the toe of the high benches were not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.</p> <p>Violation letter issued vide Directorate letter no. S 29013/वा०क्षे० (उ०अं०)/202/2024/सोनभद्र /628, dated 12.03.2024</p> <p><u>Contraventions:-</u></p> <p>Reg. 181 of MMR, 1961: The haul road approaching to top workings was not provided with adequate berms and found narrow at some stretches.</p> <p>Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>		
4	Billi Markundi Stone Mine, Arajji No. 4478 Chha, Area-2.200 Hectare, Owner- M/s Omax Minerals Pvt. Ltd. , Director-Shri Sachin Agarwal	04.08.2022	Shri Tapan Kumar Senapati, First Class Manager	YES, 5111345 NZ Varanasi Region Perm 2023 25478 6, Varanasi, Date: 21/04/2023	Not applied by the management for permission	<p>Notice imposed in the mine under section 22A(1) of Mines Act, 1952 is imposed vide Directorate letter no. S 29013/ वा०क्षे० (उ०अं०) / 203/2023/सोनभद्र/437, dated 14.02.2023</p> <p><u>Serious Contraventions :-</u></p> <p>Reg. 106(2)(a) & (3) of the MMR, 1961: The ore benches were not found properly made in the mine. In the North -East side of the mine, the sides were not adequately benched, sloped or secured as height of the bench was found upto 30m, which were more than the stipulated height of 6m as shown in the Surface Plan No. SBR/MS/SUR/603/2022 dated 23.07.2022 being maintained at the mine.</p>	

					<p>Violation letter issued vide Directorate letter no. S 29013/वा०क्षे० (उ०अ०)/203/2023/सोतभद्र /435, dated 14.02.2023</p> <p>Contraventions:-</p> <p>Reg. 106(2) (b) of the MMR, 1961: Signs and impressions of using excavators were found in the mine. However, permission under Reg. 106(2)(b) of the MMR, 1961 was not obtained to deploy the heavy earth moving machinery (HEMM) in the mine. No HEMM shall be deployed in the mine unless the necessary permission is obtained from this Directorate.</p> <p>Reg.164(1A)(c) & (1-B)(a) of the MMR, 1961: Hutments of labours deployed in the nearby mines and Chopan - Singrauli Railway line were found situated within 300m of the mining operation, as also shown in the Surface Plan No. SBR/MS/SUR/603/2022 dated 23.07.2022 being maintained at the mine. No blasting shall be carried out in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m of any permanent surface structure not belonging to the owner.</p> <p>Rule 29B of the Mines Rules, 1955: Initial Medical examination of the workers deployed in the mine was not found conducted. It I directed that no person shall be deployed in the mine unless medically examined and found fit for mining operation.</p> <p>Rule 18 of the MVTR, 1966: A Common Training Centre (Group Vocational Training Centre) may be provided and maintained by the group of mine owners in that locality for the purpose of training to the persons employed in the mines.</p>		
5	Billi Markundi Stone Mine, Arajai No. 7536 Ga Mi., Area-4.900	23.09.2022	Shri Binod Kumar Singh, First Class Manager	YES, 5111498 NZ Varanasi	Not applied by the management	The Prohibitory Order imposed in the mine under section 22(3) of Mines Act, 1952 is imposed vide	

<p>Hectare, Owner- M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav</p>			<p>Region Perm 2023 25478 0 Varanasi, Date: 08/05/2023</p>	<p>for permission</p>	<p>Directorate letter no. S 29013/ ब्रा०क्षे० (उ०अ०) /204/2023/सोनभद्र/387, 13.02.2023 dated</p> <p><u>Serious Contraventions :-</u></p> <p>Reg. 164(1A)(c) & (1-B)(a) of the MMR, 1961: One H.T. Line of 400KV was found passing at a distance of about 40m outside of B-Point (Co-ordinate 24⁰28'6.34" N & 83⁰01 '34.09") of the lease hold area of the mine. Chopan – Singrauli Railway line was also passing at a distance of about 230m away and some hutments were located beyond 70 m but within 300 m from the lease boundary.</p> <p>Notice imposed in the mine under section 22A(1) of Mines Act, 1952 is imposed vide Directorate letter no. S 29013/ ब्रा०क्षे० (उ०अ०) / 204/2023/सोनभद्र/379, dated 13.02.2023</p> <p><u>Serious Contraventions :-</u></p> <p><u>Regulation 106(2) (a) & (3) of MMR, 1961:</u> In the North & West sides of the mine, the sides were not adequately benched, sloped of secures as height of the bench was found upto 20m which were more than the stipulated height of 6m as shown in the Surface Plan No. SBR/MS/SUR/610/2022, dated 28.08.2022 being maintained at the mine, Proper benches shall be made by working from top downward only.</p> <p>Violation letter issued vide Directorate letter no. S 29018/ब्रा०क्षे० (उ०अ०) /204/2023/सोनभद्र /377, dated 13.02.2023</p> <p><u>Contraventions:-</u></p> <p>Reg. 106(2)(b) of the MMR, 1961:</p> <p>(a) Sign of movement of tracks of Excavator was found at the mine. However, Permission under Reg. 106(2)(b) of the MMR, 1961 was not obtained to deploy the HEMM in the mine. No HEMM shall be deployed in the mine unless</p>
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					<p>the said permission is obtained from the Director of Mines Safety, Varanasi Region.</p> <p>(b) Proper haul road and berm along the haul road was not found provided in the mine. At some places, width of haul road was less than the width required to accommodate the two trucks side by side.</p> <p>Rule 29B of the Mines Rules, 1955: Initial Medical examination of the workers deployed in the mine was not found conducted.</p> <p>Rule 18 of the MVTR, 1966: A common Training Centre (Group Vocational Training Centre) may be provided and maintained</p> <p>Violation letter issued vide Directorate letter no. S 29013/वा०क्षे० (उ०अं०)/204/2024/सोनभद्र /28, dated 04.01.2024.</p> <p>Contravention:-</p> <p>Reg. 106(2)(b) of MMR, 1961 read with condition no. 2.2 of the permission letter no. 511498/NZ/Varanasi Region/Perm/2023/254780, dated 08.05.2023 : The haul road leading from the surface to the bottom workings of the mine was found steeper than 1 in 16 in some stretches.</p>		
6	Billi Markundi Stone Mine, Arajji No. 4949 Kha, Area-5.880 Hectare, Owner- M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav,	20.12.2022	Shri Birendra Kr. Kushwaha, First Class Manager	YES, 5111945 NZ Varanasi Region Perm 2023 25477 1, Varanasi, Date: 21/04/2023	Not applied by the management for permission	<p>The Prohibitory Order imposed in the mine under section 22(3) of Mines Act, 1952 is imposed vide Directorate letter no. S 29013/वा०क्षे० (उ०अं०)/207/2023/सोनभद्र/732, dated 21.03.2023</p> <p>Serious Contraventions :-</p> <p>Reg. 106(2)(a) & (3) of the MMR, 1961:</p> <p>(i) In the north side of the mine, the sides were not adequately benched, sloped or secured as height of the bench was found upto about 50m between grid 704180E and grid 704320E and between grid 2708650N to grid 2708560N as shown in the Surface Plan No. /MS/SUR/626/2022 dated 30.10.2022.</p>	

(ii) A haul road was found being made near the high wall of northeast side. Haul road shall be made at a minimum distance of 30m from the northeast highwall and a proper berm & fencing shall be made beneath the high wall to prevent men & machinery from entering into the mine.

(iii) The height of the bench on the east side was about 80m which was in the No blasting zone (1234ABC1 as shown in plan no. SBR/MS/SUR/626/2022 dated 30.10.2022) being maintained at the mine. No person and machinery shall be deployed near the toe of the high wall and a proper berm or fencing shall be provided at a minimum distance of 30m from the toe to prevent person & machinery entering therein.

Reg. 106 read with Reg.181 of the MMR, 1961: The haul road leading from the surface to the workings on the south side of the lease was steeper than 1 in 16 with inadequate width and inadequate berms. The side of the haul road was about 25m in height and some cracks were present which may endanger stability of the haul road. Hence transportation of men & machinery from the Haul road on the south haul road between grid 704240E and grid 704140E and between grid 2708400N to grid 2708490N as shown in the Surface Plan No. /MS/SUR/626/2022 dated 30.10.2022 shall be stopped immediately.

Reg. 106(2)(b) of the MMR, 1961: Sign/impression of Excavator was found at the mine. However, permission under Reg. 106(2)(b) of the MMR, 1961 was not obtained to deploy the HEMM in the mine. No HEMM shall be deployed in the mine unless the said permission is obtained from this Directorate.

164(1A)(c) & (1-B)(a) of the MMR, 1961: There were public road, hutments and crushers not belonging to the owner situated near the mine.

No blasting shall be carried out in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second

					<p><i>between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m of any permanent surface structure not belonging to the owner.</i></p> <p>Violation letter issued vide Directorate letter no. S 29013/वा०क्षे० (उ०अं०) /207/2023/सोनभद्र /740, dated 21.03.2023.</p> <p><u>Contravention:-</u></p> <p>Regulation 115(5) the MMR, 1961: The top edge on the north, east & west side of the opencast workings were not kept securely fenced to prevent any person from falling or inadvertently entering therein.</p> <p>Regulation 169(b) of MMR, 1961: The blaster's report could not be produced by the mine personnel. No blasting shall be carried out in the mine unless proper records thereof as required under these regulations are maintained by a blaster duly appointed by the owner under Regulation 160(1).</p> <p>Rule 29B of the Mines Rules, 1955: Initial Medical examination of the workers deployed in the mine was not found conducted.</p> <p>Rule 49 of Mines Rules, 1955: Attendance register was not maintained in the mine.</p> <p>Rule 77 of Mines Rules, 1955: Form A was not maintained in the mine.</p> <p>Rule 18 of the MVTR, 1966: A Common Training Centre (Group Vocational Training Centre) may be provided and maintained by the group of mine owners in that locality for the purpose of training to the persons employed in the mines.</p>		
7	Billi Markundi Stone Mine, Arajji No. 4478 Chha, Area-1.800 Hectare, M/s Baba Khatu Industries , Partner-Shri Rajeev Kumar Sharma, Shri Sankatha	25.07.2022	Shri Ajay Bihari Singh, Mine Foreman, Authorization letter issued on 23.01.2024	YES, 5111277 NZ Varanasi Region Perm 2023 25342 9 Varanasi, Date: 27/02/2023	Not applied by the management for permission	<p>The Prohibitory Order imposed in the mine under section 22A(2) of Mines Act, 1952 is imposed vide Directorate letter no. S 29013/वा०क्षे० (उ०अं०) /201/2023/सोनभद्र/1699, dated 31.07.2023</p> <p><u>Serious Contraventions :-</u></p>	

Prasad, Shri
Santosh Kumar Rai,
Smt. Geeta Devi &
Smt. Shabina
Praveen

Regulation 106(2) (a) & (3) of MMR, 1961: The sides of the pit were not adequately benched, sloped and secured to prevent danger from fall of sides. The mine was excavated on the northern side with three benches with the height of top, middle and bottom benches being 12m, 48m and 8.5m respectively. On the western side, the height of top, middle and bottom benches were 5m, 8m and 25m respectively.

Reg. 115(5) of MMR, 1961: The top of the opencast was not securely fenced to prevent inadvertent entry of any person into the mine.

Violation letter issued vide Directorate letter no. S 29013/वा०क्षे० (उ०अं०) /201/2022/सोनभद्र /2022, dated 01.12.2022.

Contravention:-

Regulation 34(7) (a) of MMR, 1961: The manager was not found present in the mine during the inspection. As per attendance register the manager of the mine was absent since 17.10.2022 however the mine was operational. No mining operation shall be carried out in the mine unless the mines manager is physically present in the mine to exercise his personal supervision and to perform his duties under the Mines Act and the rules and regulations made thereunder.

Regulation 106 and 181 read with DGMS (Tech.)

Circular No. 9/2008: The haul road leading from the surface to the opencast workings of the mine was inadequate width and not provided with adequate berms.

Regulation 106(2) (b) of MMR, 1961: Six excavators and 25 tippers were deployed in the mine without obtaining permission from this Directorate. No heavy earth moving machinery shall be used in the mine without obtaining permission this Directorate.

Reg. 118(4) read with Reg. 181 of MMR, 1961: Persons were being deployed to work on ledges with the risk of fall from height. This practice shall be immediately and completely stopped.

Regulation 164 (1B) of MMR, 1961: Residential houses & hutments not belonging to the owner were situated on western and northern side of the excavation within the danger zone of 300 m from the mine.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate

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					<p>maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m of the houses or any other permanent surface structures.</p> <p>Rules 6 & 8 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p> <p>Rule 29 B of Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p>	
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कार्यालय प्रभागीय वनाधिकारी, सोनभद्र वन प्रभाग सोनभद्र।

पत्रांक-2030 / सोनभद्र/10रिट, दिनांक, रावर्टसगंज मई 10, 2024

सेवा में,

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
सोनभद्र।

विषय- मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या-799/2023 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ में पारित आदेश दिनांक-05.03.2024 के अनुपालन हेतु संयुक्त समिति को वांछित सूचनायें उपलब्ध कराये जाने के सम्बन्ध में।

सन्दर्भ- क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड सोनभद्र का पत्रांक-जी ओ 0463/ओ0ए0 नं-799/2024 दिनांक-06.05.2024 एवं कार्यालय उप प्रभागयी वनाधिकारी चोपन, ओबरा वन प्रभाग, ओबरा-सोनभद्र का पत्रांक-262/चोपन /10रिट दिनांक-09.05.2024।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या-799/2023 में मा0 हरित अधिकरण न्यायालय द्वारा दिनांक 05.03.2024 को निर्णय पारित करते हुए प्रकरण की जांच हेतु संयुक्त टीम का गठन किया गया। आपके सन्दर्भित पत्र के क्रम में अधोहस्ताक्षरी द्वारा अपने कार्यालय पत्रांक-2017/सोनभद्र/10रिट दिनांक-09.05.2024 से प्रभागीय वनाधिकारी ओबरा वन प्रभाग ओबरा से संयुक्त समिति के अध्यक्ष द्वारा वांछित बिन्दुवार सूचना उपलब्ध कराने हेतु अनुरोध किया गया था। उप प्रभागीय वनाधिकारी चोपन द्वारा अपने कार्यालय पत्रांक-262/चोपन /10रिट दिनांक-09.05.2024 के द्वारा उपलब्ध करायी गयी है। संयुक्त समिति के अध्यक्ष द्वारा वांछित बिन्दुवार सूचना निम्नवत है: -

1. मेसर्स श्री महादेव इण्टरप्राइजेज के नाम से आ0नं0-7536ग पर स्वीकृत खनन लीज के आस-पास के आ0सं0-7536घ सुरक्षित वन क्षेत्र है तथा पूरी आराजी 7536 वनों से आच्छादित है, के सम्बन्ध में आख्या-इस बिन्दु के सम्बन्ध में अवगत कराना है कि ग्राम बिल्ली मारकुण्डी का आराजी संख्या-7536 मिनजुमिला नम्बर है, जिसमे से 7536घ आरक्षित वन है तथा खनन पट्टा आ0सं0-7536ग में स्वीकृत किया गया है जो कि मानचित्र पर दर्शित आरक्षित वन क्षेत्र की सीमा से 100 मी से अधिक दूरी पर स्थित है। लीज धारक के विरुद्ध कोई वन अपराध दर्ज नहीं है। खनन स्थल पर पूर्व में भी खनन पट्टा स्वीकृत था। फ्लोरा/फौना को कोई क्षति नहीं पहुंचायी गयी है।
2. मेसर्स श्री महादेव इण्टरप्राइजेज के नाम से 49ख में लीज स्वीकृत किया गया है, जिसके आ0सं0-4949ख/1 पर सुरक्षित वन है, के सम्बन्ध में आख्या- इस बिन्दु के सम्बन्ध में अवगत कराना है कि ग्राम बिल्ली मारकुण्डी का आराजी गाटा संख्या-4949ख/1 धारा-20 में अधिसूचित आरक्षित वन नहीं है। लीज धारक के विरुद्ध कोई वन अपराध दर्ज नहीं है। खनन स्थल पर पूर्व में भी खनन पट्टा स्वीकृत था। फ्लोरा/फौना को कोई क्षति नहीं पहुंचायी गयी है।
3. मेसर्स ओमेक्स मिनरल्स प्रा0लि0 द्वारा स्वीकृत आ0सं0-4478छ की सीमा से बाहर वन क्षेत्र पर खनन किया गया है, के सम्बन्ध में आख्या- इस बिन्दु के सम्बन्ध में अवगत कराना है कि मेसर्स ओमेक्स मिनरल्स प्रा0लि0 द्वारा मानचित्र पर दर्शित आरक्षित वन क्षेत्र में खनन कार्य किया जाना नहीं पाया गया। लीज धारक के विरुद्ध कोई वन अपराध दर्ज नहीं है। खनन स्थल पर पूर्व में भी खनन पट्टा स्वीकृत था। फ्लोरा/फौना को कोई क्षति नहीं पहुंचायी गयी है।

4. मेसर्स बाबा खाटू इण्डस्ट्रीज द्वारा वन क्षेत्र में खनन किया गया है, के सम्बन्ध में आख्या- इस बिन्दु के सम्बन्ध में अवगत कराना है कि मेसर्स बाबा खाटू इण्डस्ट्रीज द्वारा मानचित्र पर दर्शित आरक्षित वन क्षेत्र में खनन कार्य किया जाना नहीं पाया गया। लीज धारक के विरुद्ध कोई वन अपराध दर्ज नहीं है। खनन स्थल पर पूर्व में भी खनन पट्टा स्वीकृत था। फलोरा/फौना को कोई क्षति नहीं पहुंचायी गयी है। लीज धारक के विरुद्ध कोई वन अपराध दर्ज नहीं है। खनन स्थल पर पूर्व में भी खनन पट्टा स्वीकृत था। फलोरा/फौना को कोई क्षति नहीं पहुंचायी गयी है।
5. मेसर्स सुरेश चन्द्र गिरि के नाम से आ0सं0-7407क पर स्वीकृत लीज क्षेत्र से बाहर जाकर सुरक्षित वन क्षेत्र आ0सं0-7407ख पर खनन किया गया है, के सम्बन्ध में आख्या- इस बिन्दु के सम्बन्ध में अवगत कराना है कि मेसर्स सुरेश चन्द्र गिरी द्वारा मानचित्र पर दर्शित आरक्षित वन क्षेत्र में खनन कार्य किया जाना नहीं पाया गया। लीज धारक के विरुद्ध कोई वन अपराध दर्ज नहीं है। खनन स्थल पर पूर्व में भी खनन पट्टा स्वीकृत था। फलोरा/फौना को कोई क्षति नहीं पहुंचायी गयी है।
6. उपरोक्त खनन परियोजनाओं की वन्य जीव क्षेत्र, घड़ियाल जोन क्षेत्र, आरक्षित वन क्षेत्र से दूरी, से सम्बन्धित आख्या- उपरोक्त खनन परियोजनाएँ मानचित्र पर दर्शित आरक्षित वन क्षेत्र की सीमा से 100 मी से अधिक दूरी पर स्थित है।

भवदीय

(कुंज मोहन वर्मा)

प्रभागीय वनाधिकारी

सोनभद्र वन-प्रभाग सोनभद्र।

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The LESSEE
 MS SHRI MAHADEV ENTERPRISES
 Vill.- Billimarkundi, Teh.- Obra, Distt.- Sonbhadra -231205

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/78213/2021 dated 12 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP184723
2. File No.	7149-6803
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone))
7. Name of Company/Organization	MS SHRI MAHADEV ENTERPRISES
8. Location of Project	Uttar Pradesh
9. TOR Date	21 Apr 2022

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/09/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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 and Virtuous Environmental Single-Window Hub)*





Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/78213/2021 & SEIAA, U.P File no-7149 / 6803

Sub: Environmental Clearance for Proposed Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.

Dear Sir,

This is with reference to your application / letter dated 27-11-2021, 28-12-2021, 03-01-2022, 07-04-2022, 12-06-2022, 30-06-2022 on above mentioned subject. The matter was considered by 671st SEAC in meeting held on 05-07-2022 and 636th SEIAA in meeting held on 03-08-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 05-07-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 17/Parya/SEIAA/6803/2021, dated 21/04 2022.
3. The public hearing was organized on 30/05/2022. Final EIA report submitted by the project proponent on 12/06/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/78213/2021						
2.	File No. allotted by SEIAA, UP	7149 / 6803						
3.	Name of Proponent	M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav S/o Shri Kripa Shankar Yadav						
4.	Full correspondence address of proponent	R/o- G.F-1, Signature Square, Shivnagar Colony, Obra, Tehsil- Obra, Distt. Sonbhadra, U.P.						
5.	Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone)) Mining Project						
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 7536 Ga Mi						
7.	Name of Village	Billimarkundi						
8.	Tehsil	Obra						
9.	District	Sonbhadra						
10.	Name of Minor Mineral	Building Stone (Gitti/ Boulder (Dolo Stone))						
11.	Sanctioned Lease Area (in Ha.)	4.900 ha.						
12.	Max.& Min mRL within lease area	221 mRL- 188 mRL						
13.	Pillar Coordinates(Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Pillars	Latitude (N)	Longitude (E)			
Pillars	Latitude (N)	Longitude (E)						

		A	24°27'58.45"N	83° 1'34.90"E
		B	24°28'06.34"N	83° 1'34.09"E
		C	24°28'06.56"N	83° 1'40.45"E
		D	24°28'02.99"N	83° 1'40.66"E
		E	24°28'00.95"N	83° 1'45.35"E
		F	24°27'58.15"N	83° 1'37.31"E
14.	Total Geological Reserves	4211907 m ³		
15.	Total Mineable Reserves	1553226 m ³		
16.	Total Proposed Production (in five year)	784000 m ³		
17.	Proposed Production / year	Year	Production	
		1 st	156800 m ³	
		2 nd	156800 m ³	
		3 rd	156800 m ³	
		4 th	156800 m ³	
		5 th	156800 m ³	
		Total	784000 m ³	
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.of working days	300 days		
21.	Working hours/day	8 Hours/Day		
22.	No.Of workers	46		
23.	No.Of vehicle movement /day	53 (approx.)		
24.	Type of Land	Govt. revenue land		
25.	Ultimate Depth of Mining	21.0 meter (average)		
26.	Nearest metalled road from site	0.60 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.50	
		Suppression of dust	3.60	
		Plantation	5.00	
		Others(if any)	-----	
		Total	9.10	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. NABET/EIA/2124/RA 0224 Validity- May 01, 2024		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Sonbhadra (Khanan Anubhag) vide Letter No. 3254/Khanij/2021, Dated 30/09/2021		
31.	Details of Lease Area in approved DSR	Sudhi Patra No.-4616/khanij/2022, Dated 01-01-2022 at Page No.-1, S.No.- 3		
32.	Proposed CER cost	2.0 Lakh		
33.	Proposed EMP cost	33.70 Lakh		
34.	Length and breadth of Haul Road.	Length- 0.60 km, Width- more than 6.0 m		
35.	No. of Trees to be Planted	5000		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the 671th State Level Expert Appraisal Committee Meeting (SEAC) held on 05-07-2022 the 636th State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-08-2022 and decided to grant the Environmental Clearance to the title project for collection of 156800m³ per year lease area of 4.900 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.

16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.

33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to -

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - roc.lko-mef@nic.in)**
4. **District Magistrate Sonebhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 9/12/2022 42:28:22 PM

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Contact Person
 M/S SHRI MAHADEV ENTERPRISES
 Arajhi No.- 4949 Kha, Village- Billimarkundi -231219

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/64123/2021 dated 06 Jul 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No. | EC22B001UP142385 |
| 2. File No. | 6399 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | "Building Stone (Gitti/ Boulder (Dolo Stone))" Project at Arajhi No.-4949 Kha, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P. (Applied Area : 5.880 ha.) |
| 7. Name of Company/Organization | M/S SHRI MAHADEV ENTERPRISES |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Apr 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 07/10/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/64123/2021 & SEIAA, U.P File no-6399

Sub: Environmental Clearance for Proposed Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 4949 Kha, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., M/s Shri Mahadev Enterprises, (Leased Area 5.880ha).

Dear Sir,

This is with reference to your application / letter dated 23-06-2021, 02-0-2021, 16-12-2021, 03-01-2022, 13-01-2022, 07-04-2022, 06-7-2022, 29-07-2022 on above mentioned subject. The matter was considered by 677th SEAC in meeting held on 05-08-2022 and 646th SEIAA in meeting held on 02-09-2022.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 05-08-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 4949 Kha, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., M/s Shri Mahadev Enterprises, (Leased Area 5.880ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 15/Parya/SEIAA/6399/2021, dated 21/04/2022.
3. The public hearing was organized on 10/06/2022. Final EIA report submitted by the project proponent on 06/07/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/64123/2021		
2.	File No. allotted by SEIAA, UP	6399		
3.	Name of Proponent	M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav		
4.	Full correspondence address of proponent	R/o- G.F-1, Signature Square, Shivnagar Colony, Obra, Tehsil- Obra, Distt. Sonbhadra, U.P.		
5.	Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 4949 Kha		
7.	Name of Village	Billimarkundi		
8.	Tehsil	Obra		
9.	District	Sonbhadra		
10.	Name of Minor Mineral	Building Stone (Gitti/ Boulder (Dolo Stone))		
11.	Sanctioned Lease Area (in Ha.)	5.880 ha.		
12.	Max.& Min mRL within lease area	226 mRL- 190 mRL		
13.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	24°28'38.56"N	83° 0'59.67"E
		B	24°28'36.44"N	83° 0'59.32"E

		C	24°28'33.58"N	83° 0'59.62"E
		D	24°28'34.69"N	83° 0'57.44"E
		E	24°28'34.65"N	83° 0'56.13"E
		F	24°28'31.24"N	83° 0'55.96"E
		G	24°28'31.27"N	83° 0'55.49"E
		H	24°28'33.14"N	83° 0'54.05"E
		I	24°28'34.10"N	83° 0'52.36"E
		J	24°28'33.05"N	83° 0'51.52"E
		K	24°28'34.57"N	83° 0'49.42"E
		L	24°28'37.15"N	83° 0'49.79"E
		M	24°28'37.32"N	83° 0'47.66"E
		N	24°28'40.09"N	83° 0'47.75"E
		O	24°28'39.90"N	83° 0'53.02"E
		P	24°28'41.49"N	83° 0'53.13"E
		Q	24°28'41.46"N	83° 0'54.50"E
		R	24°28'40.70"N	83° 0'55.21"E
		S	24°28'40.20"N	83° 0'56.00"E
		T	24°28'39.44"N	83° 0'56.02"E
		U	24°28'39.18"N	83° 0'57.16"E
		V	24°28'38.49"N	83° 0'57.20"E
14.	Total Geological Reserves	4749228 m ³		
15.	Total Mineable Reserves	1524058 m ³		
16.	Total Proposed Production (in five year)	940800 m ³		
17.	Proposed Production / year	Year	Production	
		1 st	188160 m ³	
		2 nd	188160 m ³	
		3 rd	188160 m ³	
		4 th	188160 m ³	
		5 th	188160 m ³	
		Total	940800 m ³	
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.of working days	300 days		
21.	Working hours/day	8 Hours/Day		
22.	No.Of workers	46 (approx.)		
23.	No.Of vehicle movement /day	63 (approx.)		
24.	Type of Land	Govt. revenue land		
25.	Ultimate Depth of Mining	26.0 meter (average)		
26.	Nearest metalled road from site	0.30 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.50	
		Suppression of dust	3.60	
		Plantation	6.00	
		Others(if any)	-----	
		Total	10.10	
28.	Name of QCI Accredited Consultant with QCI No and period of validity,	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/2124/RA0224		

		Validity- May 01, 2024
29.	Any litigation pending against the project or land in any court	No
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Sonbhadra vide Letter No. 1532/Khanij/2021, Dated 29.05.2021
31.	Details of Lease Area in approved DSR	Sudhi Patra No.-4616/ Khanij/ 2022 Dated- 01.01.2022 at Page No.-1, S.No.- 2
32.	Proposed CER cost	2.60 Lakh
33.	Proposed EMP cost	38.60 Lakh
34.	Length and breadth of Haul Road.	Length- 0.30 km, Width- more than 6.0 m
35.	No. of Trees to be Planted	6000

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 05-08-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 02-09-2022 and decided to grant the Environmental Clearance to the title project for collection of 188160 cum/year lease area of 5.88 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.

9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 6,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 30 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The

327 SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Sonbhadra.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 10/7/2022 42:28:54 PM
Page 11 of 11

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
 OMAX MINERALS PVT. LTD.
 H.No. 62 Transport Nagar Korba Chhattisgarhi -495677

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/76266/2021 dated 28-Apr-2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No. | EC22B001UP189507 |
| 2. File No. | 7056-6747 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 2.20 Ha Gitti - Boulder (Dolostone) Mining Project At Arajai No. 4478 CHHA Village- Billi Markundi, Tehsil- Obra , District- Sonbhadra, Uttar Pradesh. |
| 7. Name of Company/Organization | OMAX MINERALS PVT. LTD. |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Feb 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/07/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76266/2021 & SEIAA, U.P File no- 7056/6747

Sub: Environmental Clearance for Proposed Gitti, Boulder (Dolo stone) at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 2.20 ha.), M/s Omax Minerals Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 10-12-2021, 28-12-2021, 28-04-2022, 12-05-2022 on above mentioned subject. The matter was considered by 654th SEAC in meeting held on 13-05-2022 and 618th SEIAA in meeting held on 17-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 13-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gitti, Boulder (Dolo stone) at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 2.20 ha.), M/s Omax Minerals Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 463/Parya/SEIAA/6747/2021, dated 21/01/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 28/04/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76266/2021
2. File No. allotted by SEIAA, UP	7056/6747
3. Name of Proponent	Shri. Sachin Agarwal (Omax Minerals Pvt. Ltd.).
4. Full correspondence address of proponent and mobile no.	M/S Omax Minerals Pvt Ltd, HIG 07, Sector-2, Shankar Nagar,Raipur, Chhattisgarh Contact Person:: Shri Sachin Agarwal,S/O Sri Shyam Sundar Agarwal R/O H.N. No. 62, Transport Nagar, Korba, Chhattisgarh.
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project At Araji No. 4478 Chha Village- Billi Markundi, Tehsil- Obra , District- Sonbhadra, Uttar Pradesh. Area 2.20 Ha
6. Project location (Plot/Khasra/Gata No. / khand No.)	4478 Chha
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)

10. Name of Minor Mineral	Gitti/Boulder(Dolo Stone)		
11. Sanctioned Lease Area (in Ha.)	2.20 Ha.		
12. Mineable Area (in Ha.)	1.474 Ha (Safety Margin 0.726 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 242.0 mRL & 180 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	PILLER NO.	LATITUDE	LONGITUDE
	A	24° 28'23.62"N	83°1'18.47"E
	B	24° 28'22.01"N	83°1'18.56"E
	C	24° 28'20.11"N	83°1'21.13"E
	D	24° 28'17.00"N	83°1'21.03"E
	E	24° 28'18.54"N	83°1'13.93"E
	F	24° 28'19.80"N	83°1'14.54"E
	G	24° 28'20.44"N	83°1'15.62"E
	H	24° 28'21.94"N	83°1'16.37"E
	I	24° 28'22.40"N	83°1'17.64"E
	J	24° 28'23.65"N	83°1'17.73"E
15. Total Geological Reserves	9,56,492 m ³		
16. Total Mineable Reserve in LOI	70,400 m ³ per year		
17. Total Proposed Production (for 20 year)	14,08,000 m ³		
18. Proposed Production/year	70,400 m ³ per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	14,08,000 m ³ for 20 years		
21. Method of Mining	Opencast/Semi Mechanized		
22. No. of working days	300		
23. Working hours/day	8 hours/day		
24. No. Of workers	Approximately 25 workers		
25. No. Of vehicles movement/day	26 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	48 m		
28. Nearest metalled road from site	2.0 km towards North direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.25 KLD	
	Suppression of dust	3.6 KLD	
	Plantation	0.44 KLD	
	Others (if any)	-	
	Total	4.29 KLD	
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3253/Khanij/2021 Date- 30.9.2021		
33. Details of Lease Area in approved DSR	Sr.No'-1, Letter No'-614/Khanij/2021 Dated- 20/02/2021 & 10/5/22		

	Sr.No'-1, Letter No'-4616/Khanij/2022 Dated- 01/01/22 & 10/5/22
34. Proposed EMP cost	Rs. 12,98,000/-
35. Proposed Total Project cost	Rs 6,49,00,000/-
36. Length and breadth of Haul Road	600 m length and 6.0 m width
37. No. of Trees to be Planted	220
38. Monitoring Period	October , 2021 to December, 2021 (Post-Monsson Season)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 13-05-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 17-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 70,400 m³ per year lease area of 2.20 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board /Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points

- shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
 11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
 12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
 13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
 14. The transportation of the materials shall be limited to the day hours' time only.
 15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
 17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
 19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
 20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
 22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
 23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
 24. Concealing factual data or submission of false/fabricated data and failure to comply

with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall

within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.

13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local District Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
31. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
32. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
33. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
34. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
35. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
36. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
37. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
38. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
39. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
40. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
41. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
42. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
43. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details

of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.

44. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
45. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
46. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
47. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
48. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
49. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
50. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
51. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
52. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
53. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
54. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.

55. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
56. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
57. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
58. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
59. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
60. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
61. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
62. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
63. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
64. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
65. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times

in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.

66. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
67. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
68. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
69. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
70. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
71. Project Proponent shall explore the possibility of using solar energy where ever possible.
72. Commitment towards CER has to be followed strictly.
73. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
74. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
75. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Sonbhadra.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2022 6:36:28 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Authorized Person
 M/S BABA KHATU INDUSTRIES
 59- Chakarpuri Paper Mil Colony Near Metro City Nishatganj Mahanagar
 Lucknow -226006

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/76421/2021 dated 02 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No. | EC22B001UP123805 |
| 2. File No. | 7062-6749 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | AREA 1.80 HA GITTI - BOULDER (DOLOSTONE) MINING PROJECT AT ARAJI, NO. 4478 CHHA VILLAGE- BILLI MARKUNDI, TEHSIL- OBRA, DISTRICT- SONBHADRA, UTTAR PRADESH. |
| 7. Name of Company/Organization | M/S BABA KHATU INDUSTRIES |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Feb 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/07/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76421/2021 & SEIAA, U.P File no-7062-6749

Sub: Environmental Clearance for Proposed Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).

Dear Sir,

This is with reference to your application / letter dated 11-12-2021, 27-12-2021, 02-05-2022, 17-05-2022 & 21-06-2022 on above mentioned subject. The matter was considered by 655th SEAC in meeting held on 18-05-2022 and 622nd SEIAA in meeting held on 24-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 18-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 464/Parya/SEIAA/6749/2021, dated 21/02/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 02/05/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76421/2021
2. File No. allotted by SEIAA, UP	7062-6749
3. Name of Proponent	M/s Baba Khatu Industries, (Partner Rajeev Kumar Sharma)
4. Full correspondence address of proponent and mobile no.	Address-Ward No-3, Preetnagar, Chopan, District- Sonbhadra, Shri Rajeev Kumar Sharma, S/o Shri Jitendra Sharma. R/O-59,Chakarpuri, Paper Mill colony,Near Metro City, Nishatganj, Mahanagar, Lucknow..
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	4478 Chha
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)
10. Name of Minor Mineral	Gitti/Boulder(Dolo Stone)
11. Sanctioned Lease Area (in Ha.)	1.80 Ha.

12. Mineable Area (in Ha.)	1.206 Ha (Safety Margin 0.594 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 246.0 mRL & 176.1 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	PILLER NO.	LATITUDE	LONGITUDE
	A	24° 28'25.03"N	83°1'13.16"E
	B	24° 28'24.84"N	83°1'14.84"E
	C	24° 28'23.28"N	83°1'14.84"E
	D	24° 28'23.23"N	83°1'17.68"E
	E	24° 28'22.44"N	83°1'17.64"E
	F	24° 28'21.97"N	83°1'16.35"E
	G	24° 28'20.48"N	83°1'15.60"E
	H	24° 28'19.86"N	83°1'14.55"E
	I	24° 28'18.53"N	83°1'13.93"E
	J	24° 28'19.92"N	83°1'10.93"E
	K	24° 28'20.73"N	83°1'10.96"E
	L	24° 28'20.18"N	83°1'12.76"E
	M	24° 28'21.46"N	83°1'13.18"E
N	24° 28'22.27"N	83°1'11.08"E	
15. Total Geological Reserves	1122478 m ³		
16. Total Mineable Reserve in LOI	57600 m ³ per year		
17. Total Proposed Production (for 20 year)	1152000 m ³		
18. Proposed Production/year	57600 m ³ per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	1152000 m ³ for 20 years		
21. Method of Mining	Open cast Manual/ Semi Mechanized Mining		
22. No. of working days	300		
23. Working hours/day	8 hours/day		
24. No. Of workers	Approximately 25 workers		
25. No. Of vehicles movement/day	21 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	36 m		
28. Nearest metalled road from site	1.75 km towards North direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.25 KLD	
	Suppression of dust	2.10 KLD	
	Plantation	0.36 KLD	
	Others (if any)	-	
Total	2.71 KLD		
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3599/Khanij/2021 Date-25.10.2021		

33. Details of Lease Area in approved DSR	Sr. No: 01 (Annexure no. 01)
34. Proposed EMP cost	Rs. 12,46,000/-
35. Proposed Total Project cost	Rs 7,12,00,000/-
36. Length and breadth of Haul Road	350 m length and 6.0 m width
37. No. of Trees to be Planted	180
38. Monitoring Period	October, 2021 to December, 2021 (Post-Monsson Season)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 18-5-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 24-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 57600 m³ per year lease area of 1.80 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.

10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to

assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less

than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.

31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.

70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.

71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Sonabhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2022 1:43:34 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Director
 K.D RESOURCES PVT. LTD.

Jabarpatra Gali No-2, New Sarkanda, Bilaspur 495001, Chattisgarh -
 495001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/UP/MIN/76298/2021 dated 29 Apr 2022. The particulars of the environmental
 clearance granted to the project are as below.

- | | |
|-----------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No. | EC22B001UP164590 |
| 2. File No. | 7057-6724 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 4.230 Ha Gitti - Boulder (Dolostone)
Mining Project At Araji No. 5593 Ka
Khand No- 08 Village- BilliMarkundi,
Tehsil- Obra , District-Sonbhadra, Uttar
Pradesh. |
| 7. Name of Company/Organization | K.D RESOURCES PVT. LTD. |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Feb 2022 |

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 01/07/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76298/2021 & SEIAA, U.P File no- 7057/6724

Sub: Environmental Clearance for Proposed Building Stone Gitti - Boulder (Dolo stone) at Arazi No. 5593 Ka Khand No-8, Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 4.230 ha.), M/s K.D Resources Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 09-12-2021, 28-12-2021, 29-4-2022, 12-05-2022 on above mentioned subject. The matter was considered by 654nd SEAC in meeting held on 13-05-2022 and 618st SEIAA in meeting held on 17-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 13-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone Gitti - Boulder (Dolo stone) at Arazi No. 5593 Ka Khand No-8, Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 4.230 ha.), M/s K.D Resources Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 461/Parya/SEIAA/6724/2021, dated 21/02/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 29/04/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76298/2021
2. File No. allotted by SEIAA, UP	7057/6724
3. Name of Proponent	Shri Manish Khushlani (K.D. Resources Pvt. Ltd.)
4. Full correspondence address of proponent and mobile no.	M/s K.D. Resources Pvt. Ltd, A-6 Mool Chandra Complex, Carbala Road, Old Bus Station Bilaspur, Chhatisgarh. Shri Manish Khushlani S/o Shri RajkumarKhushlani R/o Jabarpatra, Gali no. 2, New Sarkanda, Bilaspur, Chhatisgarh.
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	Araji No-5593 Ka Khand No- 8
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)
10. Name of Minor Mineral	Gitti/Boulder (Dolo Stone)

11. Sanctioned Lease Area (in Ha.)	4.230 Ha.		
12. Mineable Area (in Ha.)	2.834 Ha (Safety Margin 1.395 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 249.5 mRL & 182.1 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	24° 29'14.46"N	83°00'11.61"E
	B	24° 29'21.51"N	83°00'09.89"E
	C	24° 29'21.06"N	83°00'13.23"E
	D	24° 29'19.83"N	83°00'12.98"E
	E	24° 29'19.40"N	83°00'14.86"E
	F	24° 29'19.96"N	83°00'15.08"E
	G	24° 29'19.34"N	83°00'19.31"E
	H	24° 29'13.31"N	83°00'17.69"E
15. Total Geological Reserves	2178590 m ³		
16. Total Mineable Reserve in LOI	1,35,360 m ³ per year		
17. Total Proposed Production (for 20 year)	2707200 m ³		
18. Proposed Production/year	1,35,360 m ³ per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	2707200 m ³ for 20 years		
21. Method of Mining	Open cast Manual/ Semi Mechanized Mining		
22. No. of working days	300		
23. Working hours/day	8 hours/day		
24. No. Of workers	Approximately 30 workers		
25. No. Of vehicles movement/day	50 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	48 m		
28. Nearest metalled road from site	2.3 km towards East direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.30 KLD	
	Suppression of dust	6.0 KLD	
	Plantation	0.84 KLD	
	Others (if any)	-	
	Total	7.14 KLD	
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No-NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3250/Khanij/2021 Date-30.9.2021		
33. Details of Lease Area in approved DSR	Sr.No 4 Vide Letter No- 1718/Khanij 2021 Dated 17.6.2021 & 10.5.2022		
34. Proposed EMP cost	Rs. 16,78,000/-		
35. Proposed Total Project cost	Rs 4,00,00,000/-		
36. Length and breadth of Haul Road	1000 m length and 6.0 m width		
37. No. of Trees to be Planted	220		
38. Monitoring Period	October , 2021 to December, 2021 (Post-Monsson Season)		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 13-05-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 17-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 1,35,360 m³ per year lease area of 4.230 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board /Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health

aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local District Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
31. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
32. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
33. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
34. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
35. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

36. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
37. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
38. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
39. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
40. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
41. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
42. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
43. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
44. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
45. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
46. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
47. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
48. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
49. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
50. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
51. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or

other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

52. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
53. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
54. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
55. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
56. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
57. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
58. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
59. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
60. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
61. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

62. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
63. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
64. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
65. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
66. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
67. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
68. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
69. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
70. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
71. Project Proponent shall explore the possibility of using solar energy where ever possible.
72. Commitment towards CER has to be followed strictly.
73. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
74. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
75. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Sonbhadra.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2022 6:46:14 PM

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vinet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Date: 10 November, 2014

Ref. No. 1756/Parya/SEAC/2146/JDCA(S) /2014

To,

Sri Suresh Chandra Giri,
S/o Sri Keshav Giri
C/o Rajeev Kumar Sharma
Hydel Colony, Post-Chopan,
Sonebhadra, Uttar Pradesh-231205

Sub: Regarding Environmental Clearance for proposed Stone Mining Project at Gata No-7407 Ka, Village-Billi Markundi, Tehsil-Robertsganj, Sonebhadra, U.P. (Leased Area-1.87 Acres)

Dear Sir,

Please refer to your letter dated 07/03/2014, undated letter received in this office on 25/04/2014, 03/07/2014, 20/07/2014, 11/08/2014 and letter dated 22/08/2014 addressed to the Chairman/Secretary SEAC, Directorate of Environment, Lucknow. The Committee considered the matter in its meeting held on dated 22/08/2014. A presentation was made by the consultant M/s Eko pro Engineers Pvt. Ltd, along with the representatives of the project proponent, through documents, presentation made during meeting dated 22/08/2014 and reply to the queries raised by the SEAC, has informed to SEAC that:

1. The environmental clearance is sought for Dolo Stone Mining project at Gata No- 7407 Ka, Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-1.87 acres).
2. Mining Lease area was granted to the applicant from 21/06/1996 to 20/06/2006. Presently, renewal of the same lease is applied to mining department. Mining Department's letter no. 914/86-2014-77/2014 dated 30/06/2014 has been submitted in this regards.
3. 4,000 M3 per year Dolo Stone collections are proposed.
4. The mining plan has been prepared by Shri B.D. Shukla (RQP No.-RQP/DDN/169/2006/A).
5. The water requirement will be limited to 3.5 KLD from borewell.
6. During operation the maximum no. of workers will not be more than 20.
7. A Google map showing Ariel distances of critically polluted areas of District-Sonebhadra from the project site has been submitted which shows that the project site is beyond 05 K.M. from any critical areas as identified by MoEF in District-Sonebhadra. Hence the project activities are not covered under general conditions.
8. The mining will be opencast type and carried out semi mechanized.
9. The ultimate depth of mining will be restricted to 20 m/ water level, whichever is less. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
10. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
11. Regarding the project no litigation is pending in any court.
12. The Project proposal falls under category - 1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/08/2014) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 15/10/2014) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions:

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
3. Mining and loading shall be done only within day hours time.
4. No mining shall be carried out in the safety zone of any bridge and/or embankment.
5. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
6. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
7. Parking of vehicles should not be made on public places.
8. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
9. No wildlife habitat will be infringed.
10. It shall be ensured that there is no fauna dependant on the areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
11. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
12. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPCCB and SEIAA and this activity should be completed before the start of mining.
13. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
14. Dispensary facilities for first-aid shall be provided at site.
15. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
16. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
17. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
18. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
19. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
20. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
21. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.

22. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
23. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
24. Project Proponent shall explore the possibility of using solar energy wherever possible.
25. Under social corporate responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
26. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
27. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
28. Action plan with respect to suggestion/Improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
29. The proponent shall observe every 15 day for nesting of any species in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
30. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
31. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
32. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
34. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on site or along road side (Avenue Plantation).
35. Debris from the site will be collected and stored at secured place and may be utilized at proper place.
36. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
37. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

38. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.com> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow.
39. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
40. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
41. Any appeal against this environmental clearance shall lie with the National Green Tribunal Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

Specific conditions

1. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
2. The Environmental clearance will be co-terminus with the mining lease period.
3. ID proof of project proponent shall be submitted within 15 days.
4. A CSR plan with minimum Rs. 01 lakh should be drawn up and submitted.
5. Fast growing trees with wide canopy should be preferred for mandatory plantation around the mining site.
6. For drilling and blasting, separate permission shall be sought from the competent Authority.
7. This clearance is limited for mining activity only. No other activity like crushing or washing or any other processing shall be allowed under this clearance.
8. Provision for first aid help should be mandatorily made at the site.
9. The Environmental clearance will be co-terminus with the mining lease period
10. Environmental clearance is subject to obtaining forest clearance under Forest (Conservation) Act, 1980 as applicable.
11. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submitted to the SEIAA.
12. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
13. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised. Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
14. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
15. Blast vibration study shall be carried out and report submitted to the UPPCB/SEIAA.
16. Personnel exposure monitoring for dust shall be carried out for the workers and records maintained.
17. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages, due to mining activity shall be submitted to the Regional office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

18. Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
22. Ground water in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
24. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
25. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
26. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
27. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
28. Adequate plantation shall be raised in the ML area, haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall

- also form a part of afforestation programme besides tree plantation. The density of the trees shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.
29. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 30. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
 31. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the Tailing Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.
 32. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of ores and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of ore shall be done only during day time. The vehicles transporting ores shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of ores for transportation shall be committed. The trucks transporting ore shall not pass through wild life sanctuary.
 33. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 34. Action plan for implementation with respect to suggestions/improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months.
 35. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO. Ministry of Environment & Forests & SEIAA UP, 5 years in advance of final mine closure for approval.
 36. Solid waste material viz, gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
 37. Issues raised during public hearing must be strictly complied during operation phase.
 38. Project proponent should maintain a register for information on (a) Quantity of material excavated/collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
 39. In case project falling within 10 Km. area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even if eco-sensitive zone (ESZ) has not been earmarked.
 40. Project does not fall under any buffer zone of no-development as declared /identified under any law.
 41. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, Lucknow every year.
 42. The finished products will be boulder and khanda. No further processing of stone blast/Gitti will be done at site and the mining will be done manually.

43. The permission will have to be taken from DM before blasting the mine, amount of dynamite to be used and time of blast to be announced as per provision in the rules.
44. Plantation of species of trees like babool, shoe babool and awla is to be done.
45. Provision of first aid is to be made and all the labors should be insured.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

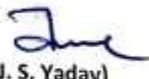
The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Encl: as above



(J. S. Yadav)

Member Secretary, SEIAA

No. /Parya/SEAC/2146/JDCA(S)/2014 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Sonbhadra, U.P.
6. Director, Geology and Mining, Govt. of U.P.
7. Deputy Director, Regional Office, Environment Directorate, Varanasi.
8. Copy for Web Updation/Guard File.



(Dr. R.K. Sardana)

Director (I/c)/Secretary SEAC
Directorate of Environment, U.P.

District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. 19 /Parya/DEIAA/SBR/2016

Date : 18/05/2016

To,

M/s Balaji Stone Works
 Partner Sri Mohd. Shabeer Khan
 S/o Late Sri Sageer Khan
 R/o-Avkash Nagar, Chopan, Teh.-Robertsganj,
 District-Sonebhadra, U.P.



Sub: Regarding Environmental Clearance for proposed Dolostone Mining Project at Gata No. 4860 Ka & 4810 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-2.56 Acres)

Dear Sir,

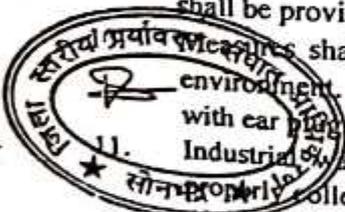
Please refer to your letter dated 15/04/2016 addressed to the Chairman/Secretary, DEIAA, Sonbhadra. The District Level Committee considered the matter in its meeting held on dated 29-04-2016. A presentation was made by the consultant M/s Ind Tech House Consult, Rohini, Delhi, along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for Dolostone Mining project at Gata No. 4860 Ka & 4810 Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-2.56 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.-1419/खनिज/2015 दिनांक 04.01.2016
3. 20,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 0.90 KLD from water tanker and borewells for drinking, 3.20 KLD for sprinkling on haulage route for dust suppression and 0.10 KLD for plantation and others.
5. During operation the maximum no. of workers will not be more than 20.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 30 mtr/water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.
11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.

12. The Project proposal falls under B2 Category of MoEF Notification dated 29/04/2016 and 20/01/2016. Based on the above said project, the District Level Impact Assessment Authority (meetings held on dated 29/04/2016) has granted the Environmental Clearance to this project proposal subject to implementation of the following general and specific conditions:

General Conditions

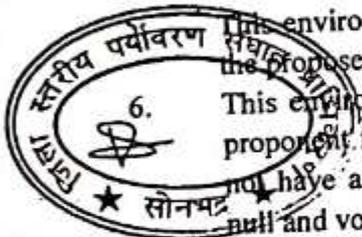
1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA, SBR will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422(E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.



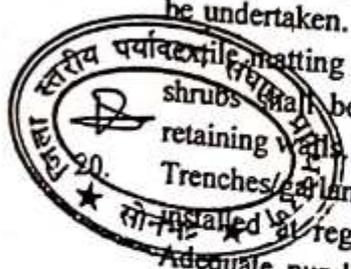
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA, SBR may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

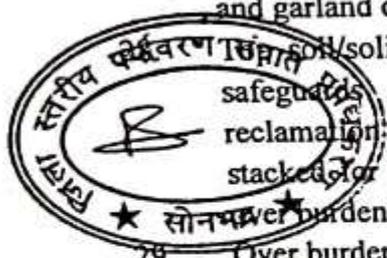
1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is



- exhausted. Adequate rehabilitation of mined pit shall be completed before ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive bearing deposits.
 11. Sprinkling of water on haul roads to control dust will be ensured by the proponent.
 12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
 13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
 14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
 15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
 17. Rain water harvesting shall be undertaken to recharge the ground water source.
 18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
 19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls. Trenches/garland drains shall be constructed at foot of dumps and coco filters shall be installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
 20. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.



22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and earthen drain around the mine pit and waste dump.
28. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35° . The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR on six monthly basis.



31. Slope of the mining bench and ultimate pit limit shall be as per the mine plan approved by Indian Bureau of Mines.
32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (June-September), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
37. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
38. Project proponent shall explore the possibility of using solar energy where ever possible.
39. Commitment towards CSR has to be followed strictly.
40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
42. The blasting will be done only after getting the permission from the Mining-Department.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



No. /Parya/DEIAA/SBR/...../2016

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow .
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonebhadra.
- 6- Divisional Forest Officer, Sonebhadra .
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonebhadra .
- 9- Sub Divisional Magistrate (Sadar), Sonebhadra.
- 10- Regional Pollution Control Officer, Sonebhadra.
- 11- District Mining Officer, Sonebhadra.
- 12- NIC Sonebhadra to upload on website.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonebhadra, U.P.
dated as above.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonebhadra, U.P.

कार्यालय जिलाधिकारी, सोनमद्र।

(खनिज अनुभाग)

पत्रांक- 1328 / खनिज / ख0प0-जी0पी0एस0 रीडिंग / 2020-21

दिनांक- 16/09/2020

विषय :- गिट्टी/बोल्डर (डोलो स्टोन) के स्वीकृत खननपट्टा क्षेत्र से सम्बन्धित जी0पी0एस0 रीडिंग उपलब्ध कराये जाने के सम्बन्ध में।

भे0 नालाजी स्टोन वर्क्स

पा0- श्री. साकिब पुत्र स्व0 शम्बीर खां,

निवासी- रक्शहां, जनपद- गाजीपुर।

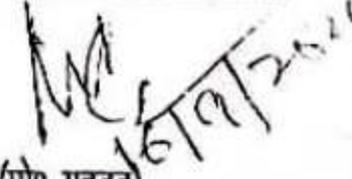
हाल मुकाम- अवकाश नगर, चोपन,

जनपद- सोनमद्र।

उपर्युक्त विषयक अपने दिनांक रहित प्रार्थना-पत्र का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जनपद- सोनमद्र, तहसील- सवर्तसगंज, ग्राम- बिल्ली मारकुण्डी स्थित आ0सं0- 4860क, 4810, रकबा- 2.56 एकड़ क्षेत्र पर आपके पक्ष में स्वीकृत गिट्टी/बोल्डर (डोलो स्टोन) के स्वीकृत खननपट्टा क्षेत्र से सम्बन्धित जी0पी0एस0 रीडिंग उपलब्ध कराने का अनुरोध किया गया है।

उक्त के सम्बन्ध में संयुक्त स्थलीय निरीक्षण आख्या दिनांक 15.09.2020 द्वारा प्राप्त जी0पी0एस0 रीडिंग का विवरण निम्नवत है :-

क्र0 सं0	पट्टाधारक का नाम व पता	आराजी संख्या	रकबा (एकड़ में)	पट्टा अवधि		स्वीकृत खनन पट्टा क्षेत्र का जी0पी0एस0 रीडिंग
				दिनांक से	दिनांक तक	
1	2	3	4	5	6	7
1	भे0 नालाजी स्टोन वर्क्स पा0- श्री साकिब पुत्र स्व0 शम्बीर खां, निवासी- रक्शहां, जनपद-गाजीपुर। हाल मुकाम- अवकाश नगर, चोपन, जनपद- सोनमद्र।	4860क, 4810	2.56	31.05.2016	30.05.2026	A- 24°28'25.93" N, 83°00'23.89" E B- 24°28'28.39" N, 83°00'24.42" E C- 24°28'28.14" N, 83°00'26.61" E D- 24°28'28.11" N, 83°00'28.24" E E- 24°28'24.60" N, 83°00'27.44" E F- 24°28'24.36" N, 83°00'26.00" E G- 24°28'25.39" N, 83°00'25.14" E


 (मो0 महबूब)
 जिला खान अधिकारी,
 सोनमद्र।